

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1145 OF 2024

IN THE MATTER OF:

Neeraj Choudhary

...Applicant

Versus

State of Rajasthan & Ors.

...Respondents

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Regional Officer
Rajasthan State Pollution Control Board
Kishangarh
Respondent No. 6
(Rajasthan State Pollution Control Board)

Through its Counsel



(Nishant Awana/Rebecca Mishra)

FOR NMA Law Chambers

Advocate

A-320, First Floor, Defence Colony,

New Delhi-110024

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Place: New Delhi

Date: 10.03.2026

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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1

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**STATUS REPORT ON BEHALF OF RESPONDENT NO. 6-
RAJASTHAN STATE POLLUTION CONTROL BOARD**

MOST RESPECTFULLY SHOWETH:

1. The instant Status Report is being filed on behalf of the Respondent No. 6 i.e., Rajasthan State Pollution Control Board ("answering Respondent/ Board"), in compliance of Order dated 19.12.2025 passed in the captioned matter. It is stated that the present Report is being filed to indicate status of compliance by Respondent No. 7 with the EC/CTO conditions.
2. It is stated that in compliance of this Hon'ble Tribunal's Order dated 19.12.2025, the mining lease was inspected on 31.12.2025 and 11.02.2026, during which, the mining lease was found to be compliant. A true copy of the inspection report dated 31.12.2025 is annexed herewith and marked as **Annexure-A**. A true copy of the inspection report dated 11.02.2026 is annexed herewith and marked as **Annexure-B**.
3. The above-quoted information has been provided by the Respondent No. 6 *bonafide* and to aid this Hon'ble Tribunal's proceedings in the subject OA.


Regional Officer

Rajasthan State Pollution Control Board

Respondent No. 6

Kishangarh

(Rajasthan State Pollution Control Board)

Through its Counsel


(Nishant Awana/Rebecca Mishra)

FOR NMA Law Chambers

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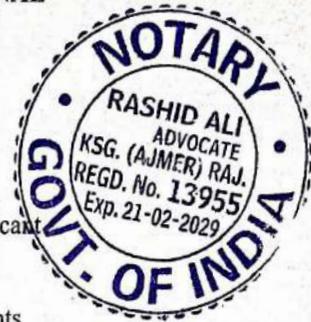
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IN THE MATTER OF:

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AFFIDAVIT

I, Nidhi Khandelwal, aged about 40 years, working as Senior Environment Engineer & Regional Officer with the Respondent No. 6- Rajasthan State Pollution Control Board having its office at SPL-2, 5th Phase, RIICO Industrial Area, Kishangarh, Rajasthan do hereby solemnly affirm and declare as under:

1. That I am the Officer in Charge for the above noted matter and have been duly authorized by Respondent No. 6 in this regard. I am well conversant with the facts and circumstances of the case on the basis of official records, and, hence, competent to affirm this affidavit.
2. That the contents of the accompanying Report has been drafted by my counsel under my instructions. Facts stated therein are true to my knowledge on the basis of official records and the legal submissions made therein are based on the advice received and believed to be correct. Nothing material has been concealed therefrom.

[Signature]
Regional Officer

DEPONENT
Rajasthan State Pollution Control Board

VERIFICATION:

Kishangarh

I, the abovenamed deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief and as per the official records available. I say that no part of it is false and nothing material has been concealed therefrom.

Verified at kishangarh on this 10 day of March, 2026.

[Signature]
ATTESTED
NOTARY
RASHID ALI
ADVOCATE
KISHANGARH (AJMER)
REG. No. 13955

[Signature]
DEPONENT
Regional Officer
Rajasthan State Pollution Control Board
Kishangarh

Sr. No. 20 Dt. 10/03/2026 Time 11:05 AM
Documents Affidavit
Executed or execution admitted in my
presence by Nidhi Khandelwal SEE & RD
'identified by SPLC

Inspection Report

In compliance of the order dated 19.12.2025 passed by the Hon'ble NGT (PB), New Delhi in Original Application No.1145/2024 in matter of Neeraj Chaudhary versus State of Raj. & Ors, the mining lease M.L. No. 05/2013 M/s Bharat Singh Shekhawat, villages of tehsil Kekri, Dist. Ajmer was inspected on 31.12.2025 to verify the status of compliances of CTO & EC conditions. Details are as under:-

S. No.	Details	Description
01	Name of Mine	M/s Bharat Singh Shekhawat (ML No. 05/2013, Area 1025.70 Hectare, Revenue villages of Tehsil Kekri, Dist. Ajmer.
02	e-mail	--
03	Fax	-
04	Mobile	9571511501
05	Telephone	-
06	Coordinates of mine	Lat. 25.820238 N, Long. 75.200771 E Lat. 25.767026 N, Long. 75.131237 E Lat. 25.792135 N, Long. 75.085652 E
07	Lease no.	05/2013
08	Village & Tehsil	Revenue villages of Tehsil Kekri, Dist. Ajmer
09	Date of inspection	31.12.2025
10	Name and designation of person contacted	Sh. Hetram (Manager) Mob - 9571511501
11	Date of commencement of production	--
12	Validity of lease	25.05.2027
13	Name of Mineral	Bajri @ 30,00,000.00 TPA (ROM)
14	Type of mineral	Minor
15	Category of mine	Red
16	Status of operation	Operational
17	Status of consent under Air Act 1981	Consent to Operate was issued vide State Board's letter dated 07.02.2024 which is valid upto 25.05.2027.
18	Status of Environmental Clearance	Amended EC from SEIAA issued vide letter no. F1(4)/SEIAA/SEAC-Raj/Sectt/ Project/ Cat.1 (a) B1 (23867) /2023-24 dated 12.01.2024 for River Sand mining
19	Open cast / under ground mining	Open cast
20	Mechanized / semi mechanized/ manual mining	Semi mechanized mining
21	Number of mining pit	During course of inspection mine was operational at near village Gulagon & Mehrukalan of tehsil kekri.
22	Details of over burden dumps	<ul style="list-style-type: none"> No overburden is generated in river sand mining.

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23	Status of plantations	<ul style="list-style-type: none"> Plantation as per IR dated 29.07.2025 (Report enclosed). Approx. 7560 nos. of trees were planted. After that no new plantation was carried out by project proponent as reported.
24	Water Act, 1974	<ul style="list-style-type: none"> Not applicable.
25	Air Act, 1981	<ul style="list-style-type: none"> SPM generated from mining activity and movement of vehicles is being controlled by water spraying. No source of fuel odour sensed during the inspection.
26	Other observation	--
27	Remarks	--

Status of CTO compliance-

Sr. No	Conditions	Compliance Status				
1	That this consent is being granted in favour of M/s. BHARAT SINGH SHEKHAWAT, a Mine of Minor Mineral having M.L.No-MI.No.5/2013 in an area measuring 1025.7000 Hectares at/near Village- ,Tehsil-Kekri, District-Kekri	Noted & agreed by the unit.				
2	That this consent is valid for a period from 07/02/2024 to 25/05/2027	Noted & agreed by the unit.				
3	That this consent is valid for following mining activities :- <table border="1" data-bbox="199 1064 885 1209"> <thead> <tr> <th>Mineral Permitted</th> <th>Mining Capacity</th> </tr> </thead> <tbody> <tr> <td>1 Bajri (ROM)</td> <td>3000000.0000 TON PER ANNUM</td> </tr> </tbody> </table>	Mineral Permitted	Mining Capacity	1 Bajri (ROM)	3000000.0000 TON PER ANNUM	Noted & agreed by the unit.
Mineral Permitted	Mining Capacity					
1 Bajri (ROM)	3000000.0000 TON PER ANNUM					
4	That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.	Being complied. Ambient Air Quality monitoring was carried out by the State Board Officials on 31/12/2025 at the stock points of lease – (i) near village Gulgaon, (ii) Mehrukalan & (iii) Devpura of tehsil Kekri and results are within prescribed limit. The monitoring results are enclosed at Annexure -1.				
5	That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.	Agreed for compliance by the unit.				

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6	That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03.02.2022 and SEIAA vide letter dated 12.01.2024 are strictly complied with.	Agreed for compliance by the unit.
7	That the rules of sand mining in river of GOI may be strictly followed.	Agreed for compliance by the unit.
8	That this consent is valid for production of Bajri (ROM) @ 3000000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.	Agreed for compliance by the unit.
9	That the consent to operate granted by State Board under Air Act, 1981 vide letter no. F (Mines)/ Ajmer (Kekri)/ 6946(1)/2023-2024/318-322 dated 19.04.2023 shall be treated as null and void after this consent.	Noted & agreed by the unit.
10	That the CTO shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months.	Being complied.
11	That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma), Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Kishangarh.	Being complied. Plantation as per IR dated 29.07.2025 (Report enclosed). Approx. 7560 nos. of trees were planted. After that no new plantation was carried out by project proponent as reported.
12	That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.	Being complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.
13	That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both side shall be developed by the PP. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.	Being complied. Plantation as per IR dated 29.07.2025 (Report enclosed). Approx. 7560 nos. of trees were planted. After that no new plantation was carried out by project proponent as reported.
14	That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).	Being complied.
15	That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.	Being complied. Haul roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement
16	That adequate measure shall be taken for control of fugitive	Being complied.

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	emissions from the areas prone to air pollution.	It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.
17	That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.	Agreed for compliance by the unit.
18	That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time.	Being complied.
19	That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.	Being complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.
20	That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.	Agreed for compliance by the unit.
21	That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.	Being complied. During inspection, no obstacle using large size stone across the river bed was observed.
22	This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.	Agreed for compliance by the unit.
23	That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter, if any.	Noted & agreed by the unit.
24	That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.
25	That the lease shall not intersect the ground water table without permission of CGWA.	Agreed for compliance by the unit.
26	That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 3000000 TPA (ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 3 meter.	Being complied. As per visual observation, no abnormal excavation of more than 03 meter depth was observed.
27	That all other general conditions enclosed as Annexure shall be	Agreed for compliance by the unit.

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	strictly complied with.	
28	That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.	Agreed for compliance by the unit.
29	That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.	Noted & agreed by the unit.
30	That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.	Noted & agreed by the unit.
31	That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.	Noted & agreed by the unit.

Status of EC Compliance -

C- Specific Condition:

S. No.	Condition	Compliance Status
1	The validity of EC may be kept co-terminus with the lease period.	Agreed for compliance by the unit.
2	Permissible Mining of Bed Material (Sand/Bajri) shall be limited to 30 Lakhs TPA (ROM) from an effective mineable area of 1025.70 Hectare.	Agreed for compliance by the unit.
3	The project proponent shall submit the monthly production details and the compliance of the plantation of the earlier EC to Regional Office of MoEF&CC and Mining Department, Govt of Rajasthan.	Agreed for compliance by the unit.
4	The project proponent shall take all measures for the surveillance as proposed by the project proponent. The status of implementation with documentary proof needs to be submitted to Regional Office of MoEF&CC.	Agreed for compliance by the unit.
5	The conservation plan in consultation with the Forest Department shall be implemented and compliance of the same	Agreed for compliance by the unit.

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	shall be submitted to Regional Office of MoEF&CC.	
6	The project proponent shall implement the mitigation measure to control the impact due to transportation viz. Kaccha road, transportation of sand from villages having habitation should be avoided, regular water sprinkling (3 times a day) before transportation of mineral, plantation on the both side of this road should be completed within 1 year trucks shall not be overloaded, spillage of the mineral to be avoided covered transportation. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC.	Being complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.
7	The project proponent shall implement all mitigation measure envisaged in the Environmental Management Plan (EMP) and committed during the presentation and subsequent submission. A separate Environment management cell (EMC) shall be created with suitable staff having relevant qualification in environment with supporting staff. Implementation report with supporting documents, test reports, geo-locations & photographs before and after and composition of EMC shall be submitted to the Regional Office of MoEF&CC.	Agreed for compliance by the unit.
8	The project proponent shall implement the occupational health plan and provide personal protective equipment to all the workers helmets, dust masks, ear mulls, provision of sage drinking water to workers, shelters for rest etc. In addition to this Occupational health check-up of all workers working in mine, and pulmonary function test for workers working in dusty areas. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC.	Agreed for compliance by the unit. Basic facilities such as drinking water, toilet, first aid box kit, temporary shelters for workers, shoes & face mask in personal protective equipment etc have been provided by the PP.
9	For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity a depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by EAC.	Agreed for compliance by the unit.

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Part-1- Statutory Compliance:-

S. No.	Condition	Compliance Status
1.	This Environment Clearance (EC) is subject to Order/ direction of Hon'ble Supreme Court Of India, Hon'ble High Court, Hon'ble NGT and any other Court Of Low, as is application.	Agreed for compliance by the unit.
2.	The Project Proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Write Petition (Civil) No.114 of 2014 in matter of Common Cause versus Union of India & Or before commencing the mining operation.	Agreed for compliance by the unit.
3.	The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Write Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.	Agreed for compliance by the unit.
4.	In Cause the project falls within a distance of 10 Km from the boundary of a National Park/Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.	Being complied.
5.	This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF&CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.	Not applicable.
6.	This Environmental Clearance shall become operation only after receiving Forest Clearance (FC) under the provision of the Forest Conservation Act, 1980, if applicable to the Project.	Being complied.
7.	Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the condition stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.	Being complied.
8.	The PP shall adhere to the provision of the Mines Act, 1952, Mines and Minerals (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBW) from time to	Agreed for compliance by the unit.

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	time.	
9.	The Project Proponent shall obtain consents from all the concerned land owner, before start of mining operations, as per the provision of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.	Agreed for compliance by the unit.
10.	The Project proponent shall follow the mitigation measures provided in MoEF&CC "Office Memorandum No. Z-11013/57/2014-IA.II (M) dated 29th October, 2014, titled "Impact of mining activities on Habitation-Issues related to the mining Project wherein Habitation and villages are the part of mine lease areas or Habitation and villages are surrounded by the mine lease area".	Agreed for compliance by the unit.
11.	The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water of the project.	Agreed for compliance by the unit. Water requirements are met through water tankers.
12.	A copy of EC letter will be marked to concerned Panchayat/local NGO etc. if any, from whom suggestion/representation has been received while processing the proposal.	Reported to be complied.
13.	State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.	Complied.
14.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of the which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.	Reported to be complied.
15.	The Project Proponent shall inform the MOEF & CC/ SEIAA for any change in ownership of the mining lease: In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provision of the para 11 of EIA Notification, 2006 as amended from time to time.	Agreed for compliance by the unit.
16.	The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA Notification dated 15.01.2016 and 01.07.2016 then such mining lease will be executed/ registered only after public hearing has taken place from the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will	Not applicable. As lease area measuring 1025.7000 hectares villages of Tehsil Kekri, District-Ajmer which is already more than 5 hectares.

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	further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.	
17	The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is growth of fodder, flora, fauna etc.	Agreed for compliance by the unit.
18	That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligation prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.	Agreed for compliance by the unit.
19	No further expansion or modification in the project shall be carried out without prior approval of the SEIAA/MOEF& CC as the case may be. In case of deviation or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.	Agreed for compliance by the unit.
20	The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.	Agreed for compliance by the unit.
21	Officials from the Department of Environment, Government of Rajasthan, Jaipur/Regional Office of MOEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MOEF& CC, Lucknow, Department of Environment, Government of Rajasthan, Jaipur/ RSPCB.	Agreed for compliance by the unit.
22	The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in the time bound and satisfactory manner.	Agreed
23	The above condition shall be enforced among others the provision of the water (Prevention and control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986, the Public	Agreed for compliance by the unit.

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	Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.	
24	The PP shall obtain prior clearance from forestry and wildlife including clearance from standing Committee of National Board of Wild Life (if applicable). It is further categorically state that grant of EC does not necessary imply that Forestry and Wild life clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance for forestry and Wildlife aspects shall be entirely at the cost and risk and PP and MoEF & CC/SEIAA/SEAC/DOE shall not be responsible in this regard in any manner.	Agreed for compliance by the unit.
25	The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.	Agreed
26	The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e- mail as well as hard copy duly signed by competent person of company.	Agreed for compliance by the unit.
27	This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Law.	Agreed
28	The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.	Agreed for compliance by the unit.
29	Drills shall either be operated with dust extractors or equipped with water injections system.	Not applicable.
30	Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MoEF/ NABL/ CPCB/ RSPCB/ Government approved lab.	Being complied. Ambient Air Quality monitoring was carried out by the State Board Officials on 31/12/2025 at the stock points of lease - (i) near village Gulgaon, (ii) Mehrukalan & (iii) Devpura of tehsil Kekri and results are within prescribed limit. The monitoring results are enclosed at Annexure -1.

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31	Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.	Not applicable. As blasting operations are not carried out during river sand mining operations.
32	The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.	Being complied. During inspection open cast method mining was observed.
33	In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MOEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020"	Being complied. As per visual observation, no abnormal excavation of more than 03 meter depth was observed.
34	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	Agreed.

2- Air quality monitoring and preservation:-

S. No.	Condition	Compliance Status
1.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PMI 0, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.	Being complied. During inspection, three Ambient Air Quality Monitoring Stations at near village Gulgaon, Mehrukalan & Devpura of tehsil Kekri were found.
2	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metaled road construction etc.) shall be carried out	Being complied. It was observed during inspection that basic arrangements to control the dust

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<p>in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF & CC/ Central Pollution Control Board.</p>	<p>propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.</p>
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3- Water quality monitoring and preservation:-

S. No.	Condition	Compliance Status
1.	<p>In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF & CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro- geological study of the area.</p>	<p>Agreed for compliance by the unit.</p>
2	<p>Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board</p>	<p>Agreed for compliance by the unit.</p>
3	<p>Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted</p>	<p>Agreed for compliance by the unit.</p>

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	on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.	
4	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MOEF & CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.	Agreed for compliance by the unit. During inspection, no obstacle using large size stone across the river bed was observed.
5	Quality of polluted water generated from mining operation which include Chemical Oxygen Demand (COD) in mines run-of; acid mine drainage and metal contamination in runoff shall be monitored along with total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and total Suspended Solids (TSS). The monitored data shall in public domain, on a website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the company. The circular No. I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.	Not applicable. There is no waste water generation during mining operation and there is no on-site vehicle workshop as all the vehicles deployed on the mine are on contractual basis.
6	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation within Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MOEF & CC annually.	Agreed for compliance by the unit.

7	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to be notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.	Not applicable. There is no waste water generation during mining operation and there is no on-site vehicle workshop as all the vehicles deployed on the mine are on contractual basis.
8	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF &CC and State Pollution Control Board.	Agreed for compliance by the unit.

4- Noise and vibration monitoring and prevention:-

S. No.	Condition	Compliance Status
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.	Agreed for compliance by the unit.
2	The illumination and sound at night at project sites disturb the villages in respect in both human and animal population. Consequent sleeping disorders and stress may affect the health the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.	Being complied. As reported by unit representative no work related to mining is being done at night.
3	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operation of HEMM, etc. Should be provided with ear plugs/ muffs. All personnel including laborers working in dusty area shall be provided with protective respiratory devices along with adequate training awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.	Being complied. Necessary steps have been taken by the unit to reduce the noise pollution at source. PPEs like earplug have been provided to workmen on machinery.
4	The ambient noise level should conform to the standards prescribed under E(P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.	Agreed for compliance by the unit.

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5- Mining Plan:-

S. No.	Condition	Compliance Status
1.	The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc., No. change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O. B. & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.	Agreed for compliance by the unit.
2	The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/ Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF & CC/SEIAA/SPCB for record and verification.	Agreed for compliance by the unit.
3	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF & CC/SEIAA/SPCB and its concerned Regional Office.	Agreed for compliance by the unit.

6- Land reclamation:-

S. No.	Condition	Compliance Status
1.	The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.

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	and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S. w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.	
2	The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.
3	The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.
4	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/geo-membranes/ clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.
5	The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF & CC/RSPCB.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.
6	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.	Not Applicable.
7	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dams to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining	Not Applicable.

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	area which shall also help in providing adequate retention time period thereby allowing proper setting of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.	
8	The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.	Not Applicable.

7- Transportation:-

S. No.	Condition	Compliance Status
1.	No transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.	Being complied. The transportation of material from stock pile is done through covered trucks. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement.
2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer pints, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers,	Being complied. The transportation of material from stock pile is done through covered trucks. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust

belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.	emission from road during vehicular movement.
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8- Green Belt:-

S. No.	Condition	Compliance Status
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.	Being complied. Plantation as per IR dated 29.07.2025 (Report enclosed). Approx. 7560 nos. of trees were planted. After that no new plantation was carried out by project proponent as reported.
2	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.	Being complied. Plantation as per IR dated 29.07.2025 (Report enclosed). Approx. 7560 nos. of trees were planted. After that no new plantation was carried out by project proponent as reported.
3	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.	Agreed for compliance by the unit.
4	The Project. Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life	Agreed for compliance by the unit.

	Warden of the State Govt.	
5	And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/SEIAA.	Agreed for compliance by the unit.

9- Public hearing and human health issues:-

S. No.	Condition	Compliance Status
1.	The project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/preventive measures be taken. A status report on the same may be sent to MoEF & CC/SEIAA / Regional Office and DGMS on half-yearly basis.	Agreed for compliance by the unit.
2	The Project Proponent must demonstrate commitment to work towards "Zero Harm" from their mining activities as carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand wasting, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard, of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.	Agreed for compliance by the unit.
3	The proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X- Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a	Agreed for compliance by the unit.

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	<p>Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years, It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17x14 inches and of good quality).</p>	
4	<p>The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X- Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office. MoEF & CC/SEIAA annually along with details of the relief and compensation paid to workers having above indications.</p>	Agreed for compliance by the unit.
5	<p>The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.</p>	Agreed for compliance by the unit.
6	<p>Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic</p>	<p>Being Compiled. Basic facilities such as drinking water, toilet, first aid box, temporary shelters for workers etc have been provided by the PP.</p>

	waste water should be treated with STP in order to avoid contamination of underground water.	
7	The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.	Agreed for compliance by the unit.

10- Miscellaneous:-

S. No.	Condition	Compliance Status
1.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC/SEIAA/SPCB.	Agreed for compliance by the unit.
2	The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed for compliance by the unit.
3	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MoEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.	Agreed for compliance by the unit.
4	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF & CC/ SEIAA/ SPCB.	Agreed for compliance by the unit.
5	The MoEF & CCI SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF & CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data/ intonation / monitoring reports.	Agreed for compliance by the unit.
6	Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF &, CCI SELAA/ SPCB and its concerned Regional Office.	Agreed for compliance by the unit.

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Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/Wildlife Sanctuary and outside notified ESZ):-

S. No.	Condition	Compliance Status
1.	The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.	Not applicable.
2	The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.	Not applicable.
3	The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.	Not applicable.
4	The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCE under the Water and Air act.	Not applicable.
5	The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ National park.	Not applicable.
6	The PP shall ensure that the, transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National park.	Not applicable.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.03.2017 and 08.03.2018 and OMs dated 30.05.2018, 04.07.2018 of the MoEF&CC):-

S. No.	Condition	Compliance Status
1.	The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s	Not applicable.

	Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.	
2	In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.	Not applicable.
3	The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.	Agreed for compliance by the unit.
4	The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.	Agreed for compliance by the unit.

General Conditions:-

S. No.	Condition	Compliance Status
1.	That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to the comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit/ project Proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	Agreed for compliance by the unit.
2	No further expansion or modification in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and forest as the case may be. In case of deviation or alterations in the project proposal from the those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	Agreed for compliance by the unit.
3	The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow/ RSPCB/ CPCB/ SEIAA, Department of Environment Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to	Agreed for compliance by the unit.

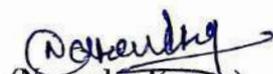
	monitoring agencies.	
4	The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.	Agreed for compliance by the unit.
5	The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.	Agreed for compliance by the unit.
6	Officials from the Department of Environment, Government Of Rajasthan, Jaipur/ Regional office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguard should be given full cooperation, facilities and documents/data by the project proponent during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional office of MoEF, Lucknow /SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.	Agreed for compliance by the unit.
7	The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in the time bound and satisfactory manner.	Agreed for compliance by the unit.
8	The project Proponent should advertise in the least two local Newspaper widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letter available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The Advertisement should be made within 7 day from the day of issue of clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.	Being complied
9	The above condition shall be enforced among other under the provision of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control Of Rajasthan) Act, 1981, the Environment (Protection) Act, 1986, the public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.	Agreed for compliance by the unit.
10	The PP Shall obtain prior clearance for Forestry and Wild Life angle including clearance from standing committee of National Board of Wild Life (If applicable). It is further	Not applicable.

	categorically stated that grant of EC does not necessary imply that forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The Investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MoEF/SEIAA shall not be responsible In this regard in any manner.	
11	The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above condition in not satisfactory.	Agreed for compliance by the unit.
12	Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tanker fitted with sprinklers. The material transfer point should be invariably be provided with bag filters and or dry fogging system. In Case of Belt-conveyors facilities the system should be fully covered to avoid Air borne dust; use of effective sprinkler system to suppress fugitive dust on haul roads and other transport road shall be ensured.	Being complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.
13	Periodic monitoring of ambient air quality shall be carried out from PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the station (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets frequency monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RSPCB). Six Monthly report of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional Office, Lucknow.	Being complied. During inspection, three Ambient Air Quality Monitoring Stations at near village Gulgaon, Mehrukalan & Devpura villages of tehsil Kekri were found.
14	Personnel working in dusty area shall wear protective respiratory devises they shall also be provided with adequate training and information on safety and health aspects.	Being complied. Basic facilities such as shoes & face mask in personal protective equipment etc have been provided by the PP.
15	The ambient noise level should confirm to the standards prescribed under E (P) A Rules 1986 viz 75 dB A during day time and 70 dB (A) during night time.	Agreed for compliance by the unit.
16	The PP shall submit environmental statement for the financial year ending 31st march in form-5 as prescribed under the environment (Protection) Rules, 1986 as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/ SEIAA and shall also be the put on the websites of company along with the status of compliance of environmental clearance	Agreed for compliance by the unit.

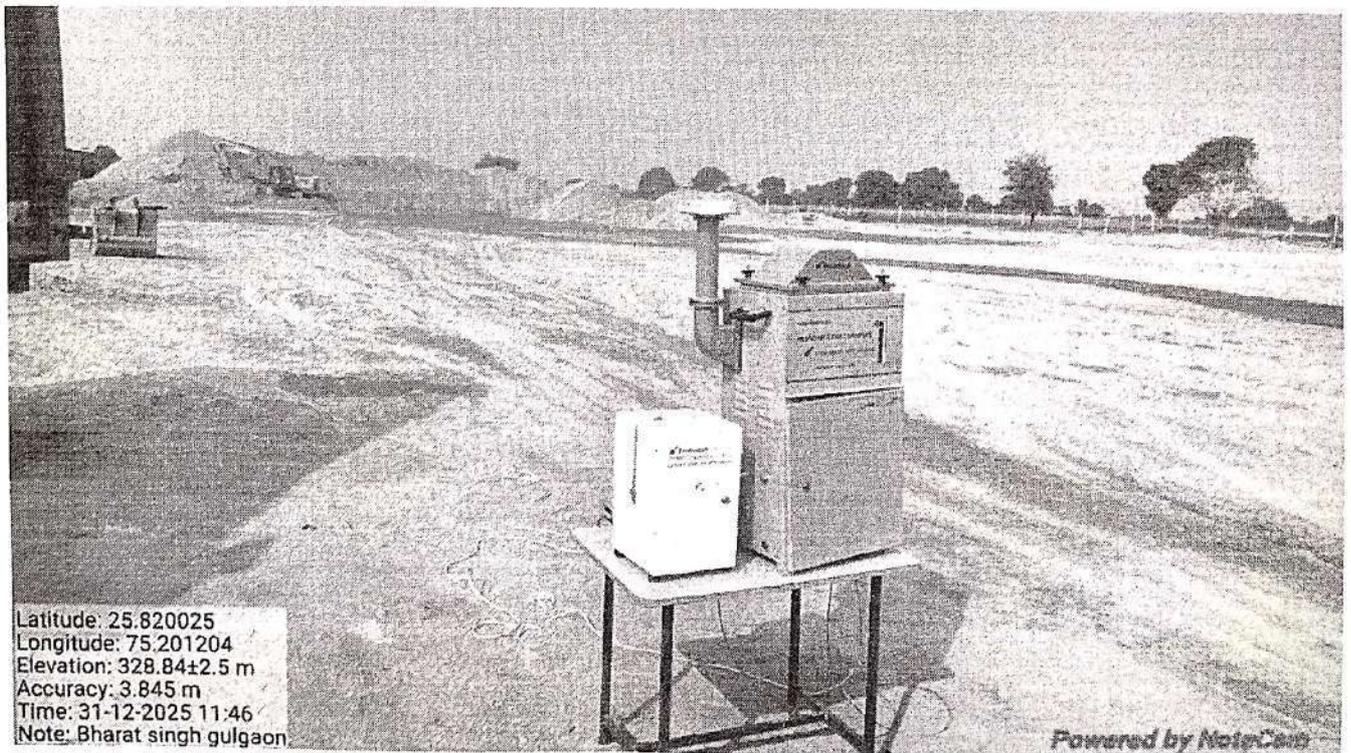
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	condition and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by email as well as hard copy duly signed by competent person of company.	
17	The Mining Department will ensure that while executing the mining lease, If the mining lease forms a cluster of total area of more than 5.0 ha. In accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place from the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining department will further ensure that revised EC is also obtained by such mining lease holder (S) in cluster.	Not applicable. As lease area measuring 1025.7000 hectares villages of Tehsil Kekri, District-Ajmer which is already more than 5 hectares.
18	The Mining lease holder shall, after ceasing mining operations undertake re-grassing the mining area and any other area which have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.	Agreed for compliance by the unit.
19	This EC is being issued on the condition that the applied area is at a distance of more than 50 meters from the boundary of the closest forest area as stated by project proponent in Form I.	Agreed for compliance by the unit.

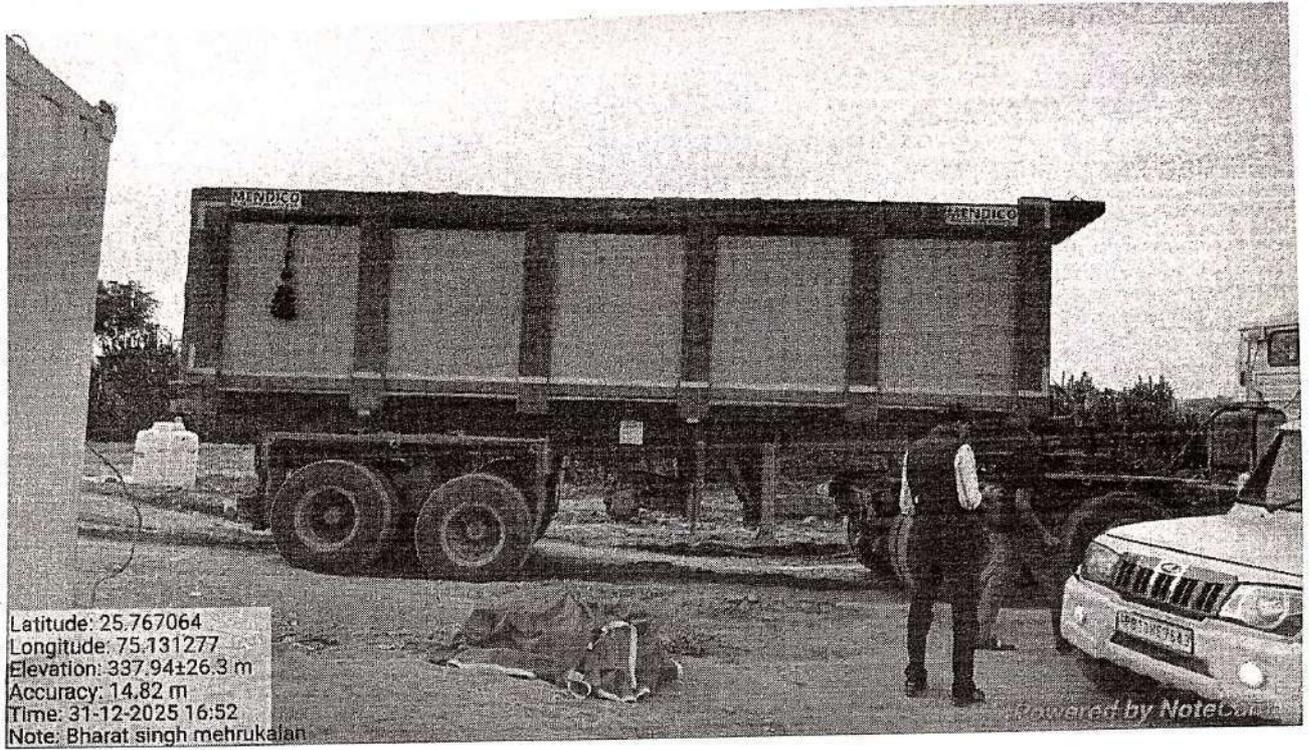

(Narendra Kumar)
AEE


(Nidhi Khandelwal)
SEE & Regional Officer



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Latitude: 25.767064
Longitude: 75.131277
Elevation: 337.94±26.3 m
Accuracy: 14.82 m
Time: 31-12-2025 16:52
Note: Bharat singh mehrakalan

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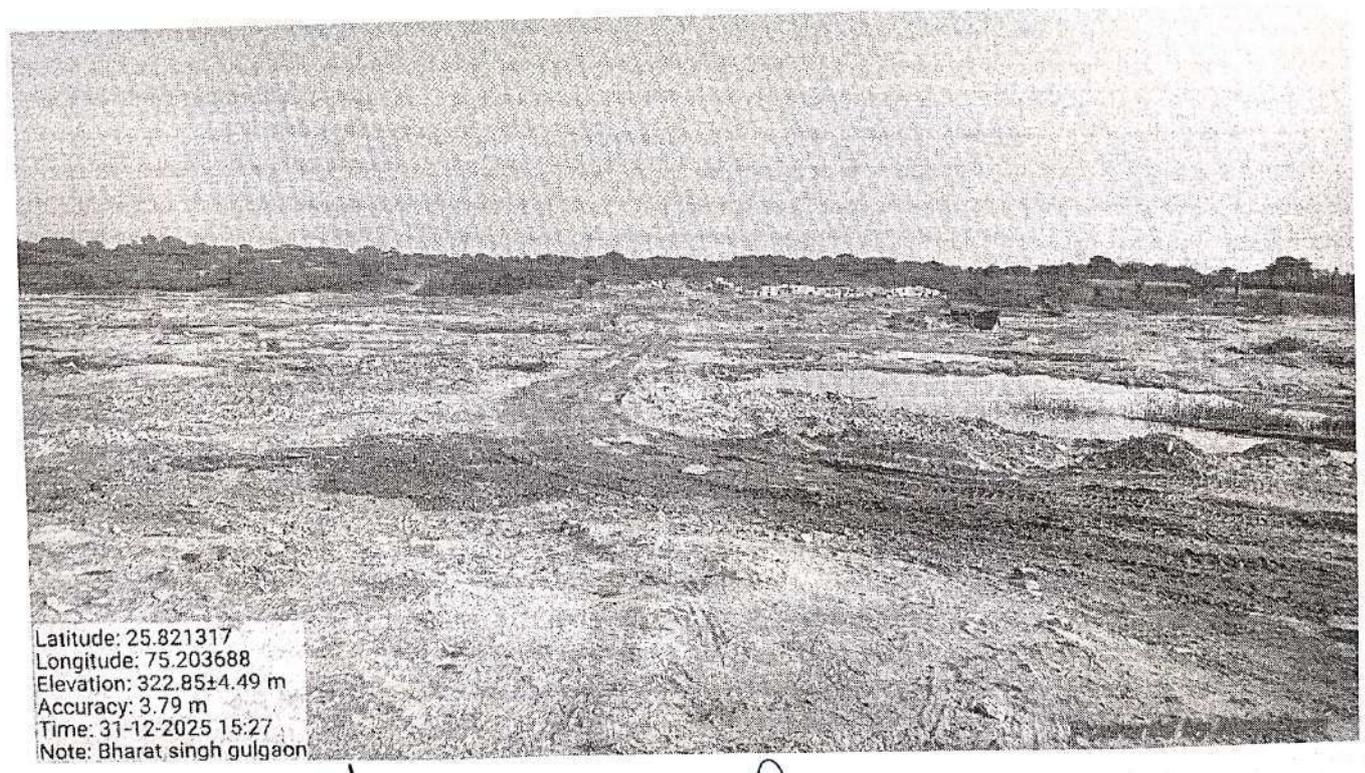
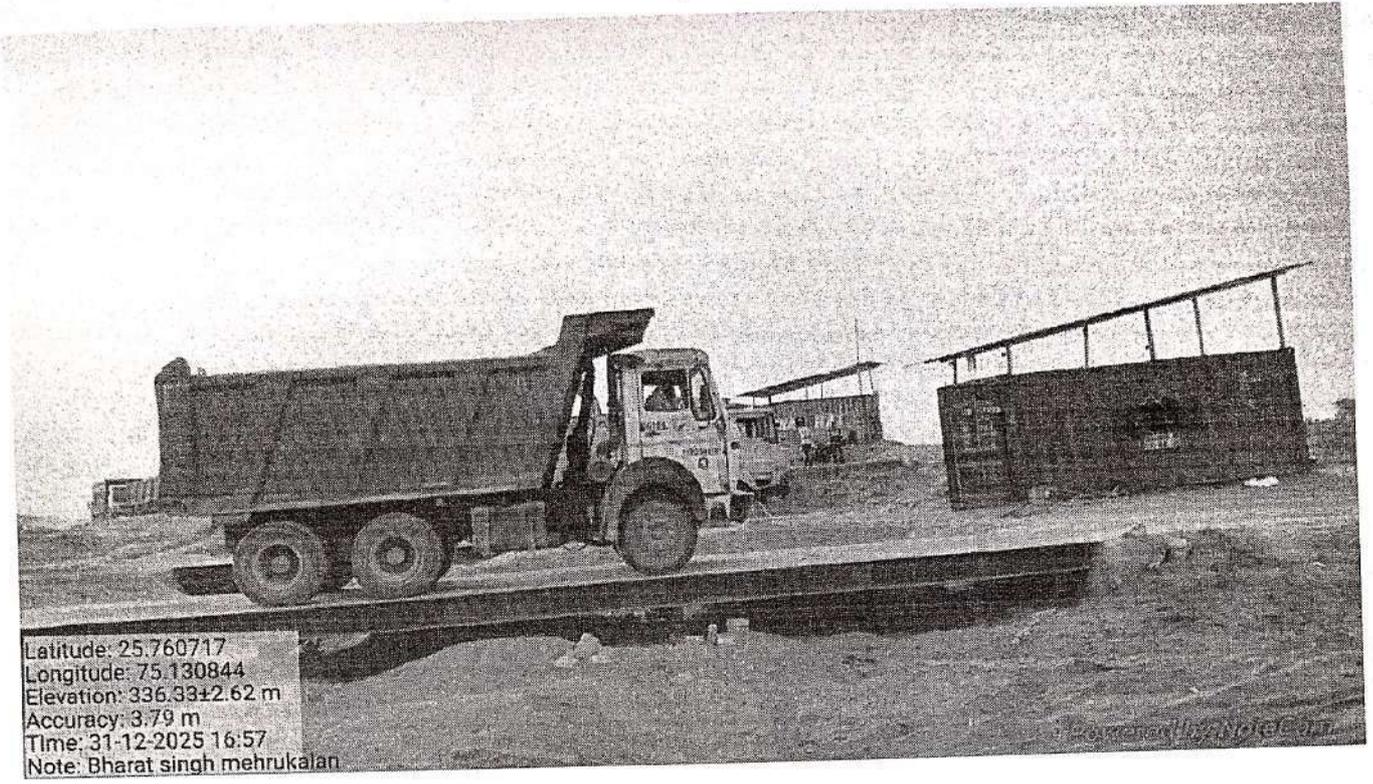


Latitude: 25.767072
Longitude: 75.131228
Elevation: 343.38±5.81 m
Accuracy: 3.885 m
Time: 31-12-2025 12:24
Note: Bharat singh mehrakalan

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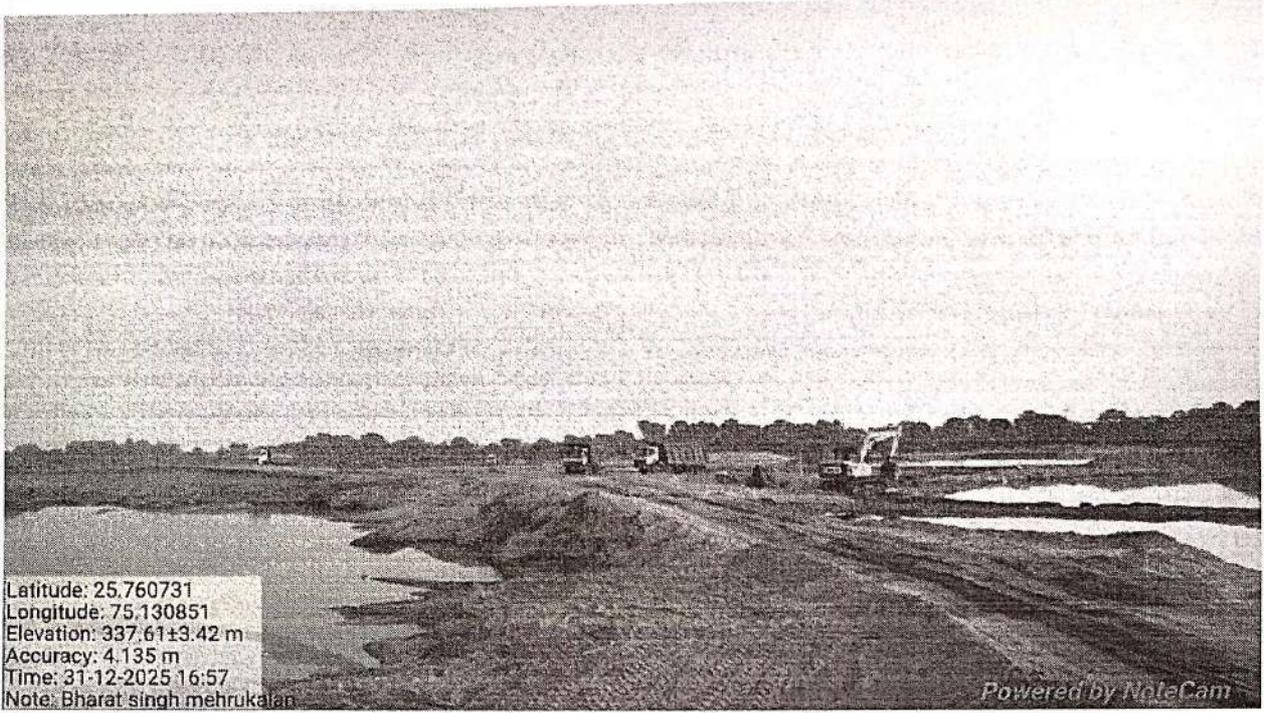
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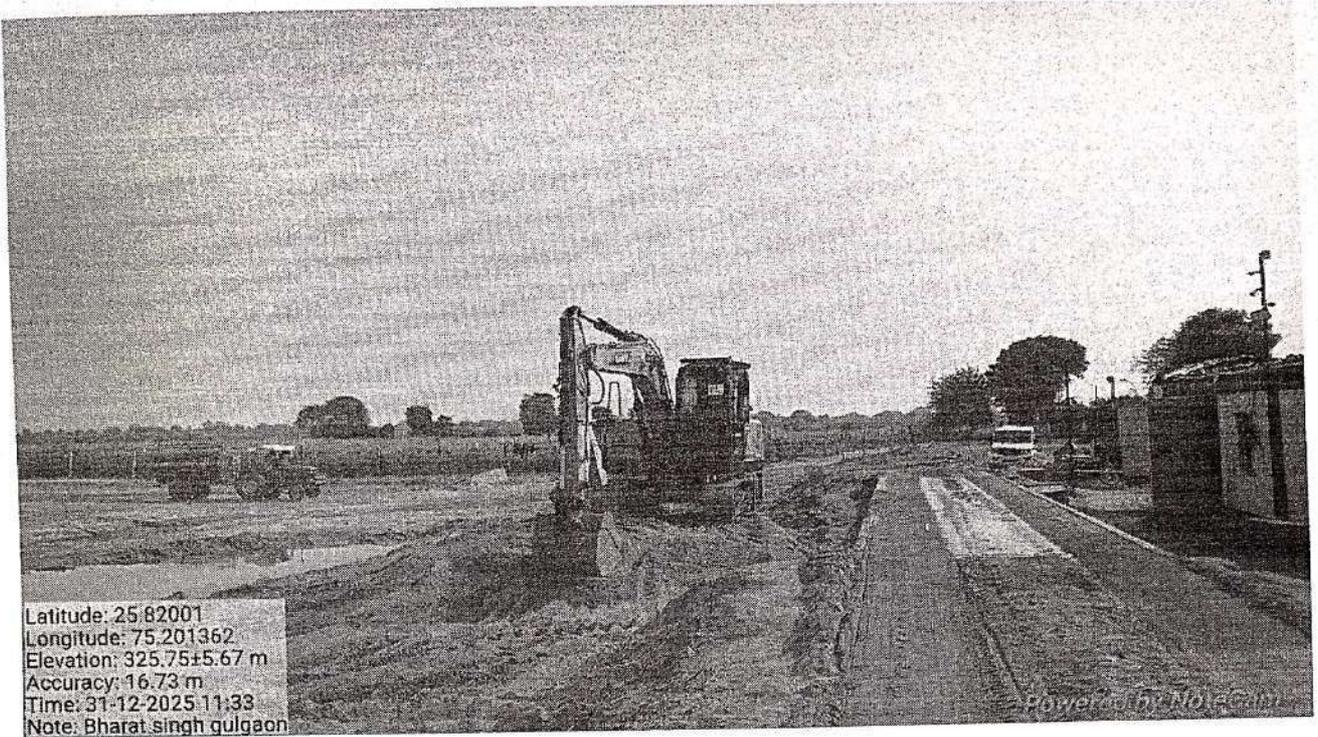
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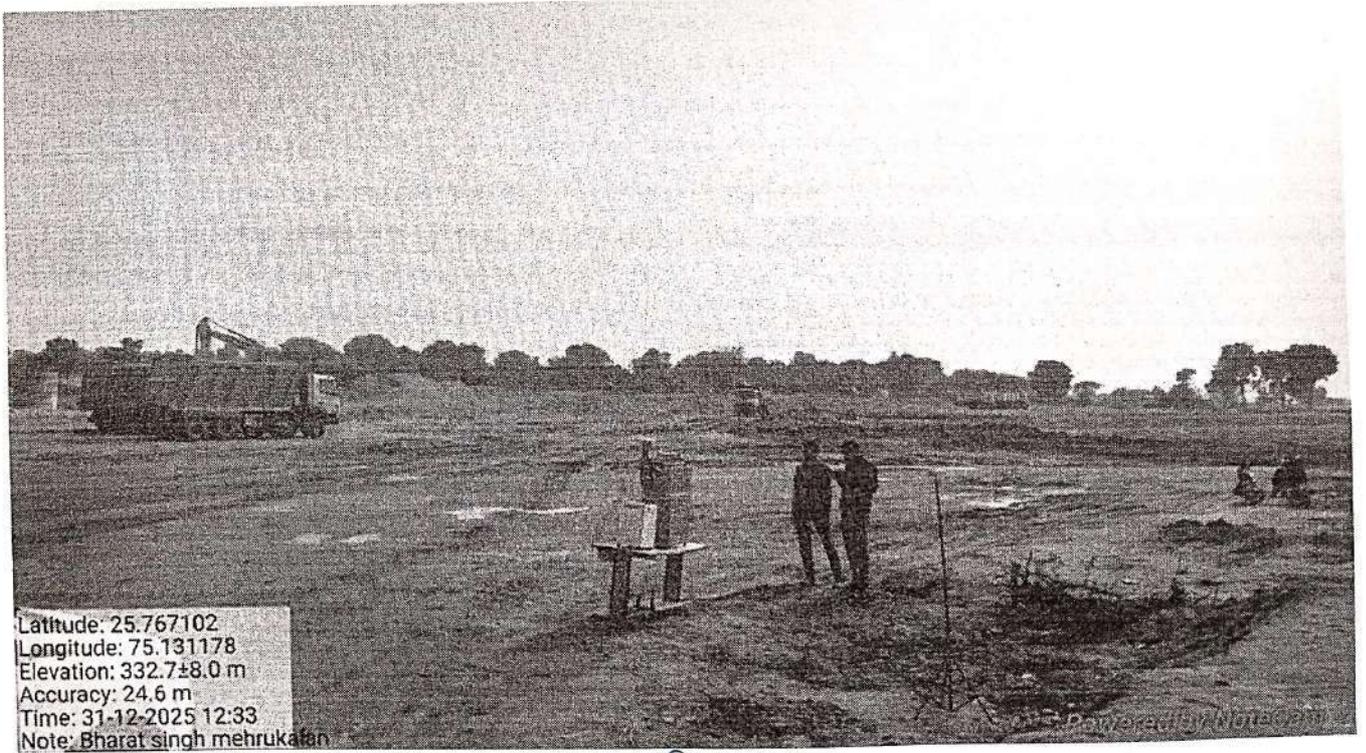
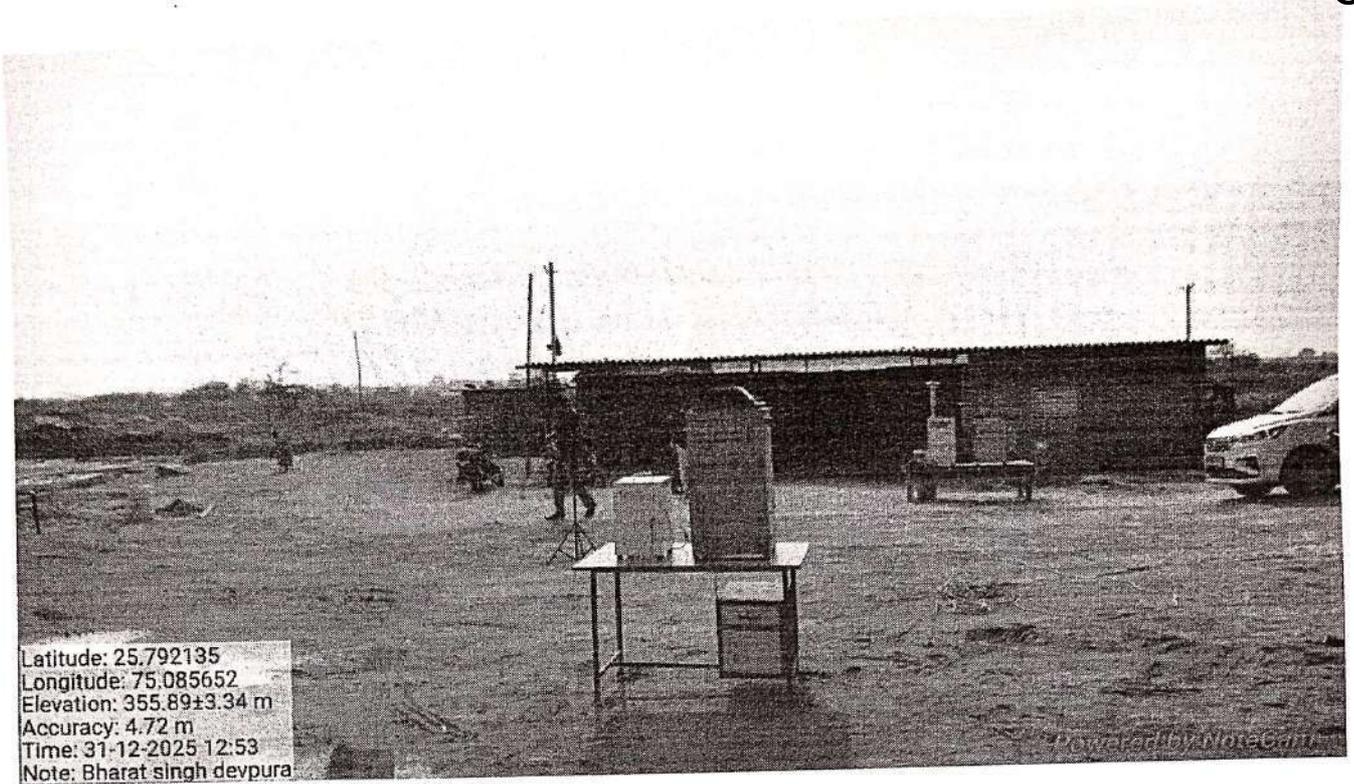
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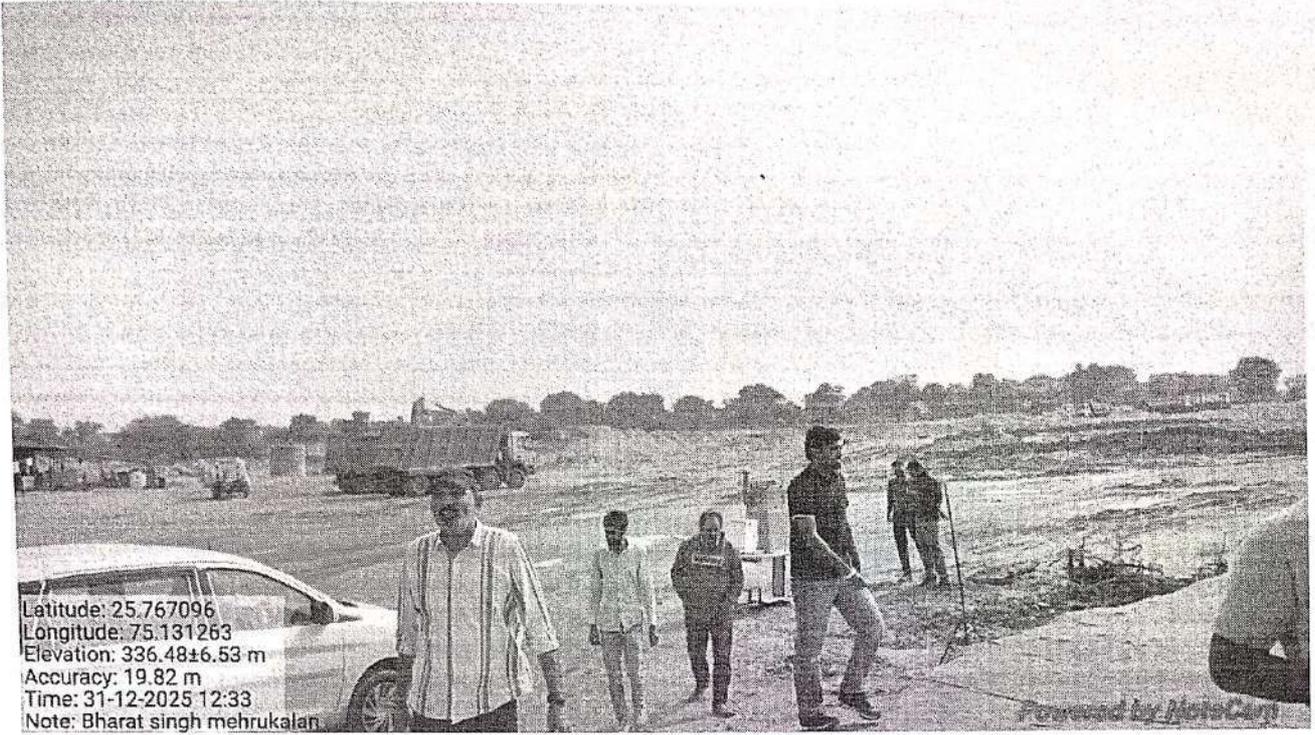
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FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3007

Report On : 02/01/2026

I hereby certify that I Hitesh Kumar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 01/01/2026 from Arun Prajapat, JSO, Kishangarh ,RSPCB Kishangarh & Rishabh Charan, JSO, Kishangarh ,RSPCB Kishangarh a sample of Ambient Air Quality of M/s Bharat Singh Shekhawat ML No. 05/2013 , Tehsil Kekri, District Ajmer , District Ajmer Collected from Ambient Air Quality Monitoring Near Stock Point at village Gulgaon (Latitude 25.820018,Longitude 75.201178) Collected on 31/12/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 02/01/2026 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	24.5
2	Particulate Matter (PM ₁₀) µg/m ³	84.0
3	Sulphur Dioxide as SO ₂ ug/m ³	9.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 02/01/2026

Hitesh Kumar

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Kishangarh

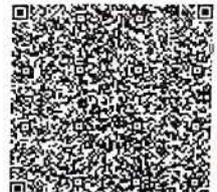
Kishangarh

Phone:01463-250111

Fax :01463-250111

Signature valid

Digitally signed by Hitesh Kumar
Date: 2026.01.05 12:15:24 IST
Reason: Self Attested
Location:



RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3008

Report On : 02/01/2026

I hereby certify that I Hitesh Kumar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 01/01/2026 from Arun Prajapat, JSO, Kishangarh ,RSPCB Kishangarh & Rishabh Charan, JSO, Kishangarh ,RSPCB Kishangarh a sample of Ambient Air Quality of M/s Bharat Singh Shekhawat ML No. 05/2013 , Tehsil Kekri, District Ajmer , District Ajmer Collected from Ambient Air Quality Monitoring Near Stock Point at village Mehru Kalan (Latitude 25.767036,Longitude 75.13133) Collected on 31/12/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 02/01/2026 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	22.3
2	Particulate Matter (PM ₁₀) µg/m ³	82.0
3	Sulphur Dioxide as SO ₂ ug/m ³	9.9

The condition of the seals, fastening and container on receipt was as follows : **Intact**

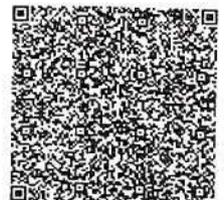
Signed This On 02/01/2026

Hitesh Kumar
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Kishangarh
Kishangarh
Phone:01463-250111
Fax :01463-250111

Signature valid

Digitally signed by Hitesh Kumar
Date: 2026.01.02 12:17:15 IST
Reason: Self Attested
Location:



RAJASTHAN STATE POLLUTION CONTROL BOARD**REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

Report No. : 3009

Report On : 02/01/2026

I hereby certify that I **Hitesh Kumar**, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 01/01/2026 from **Arun Prajapat, JSO, Kishangarh ,RSPCB Kishangarh & Rishabh Charan, JSO, Kishangarh ,RSPCB Kishangarh** a sample of Ambient Air Quality of M/s **Bharat Singh Shekhawat ML No. 05/2013 , Tehsil Kekri, District Ajmer , District Ajmer** Collected from **Ambient Air Quality Monitoring Near Stock Point at village Devpura (Latitude 25.792159,Longitude 75.085604)** Collected on **31/12/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **02/01/2026** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	25.1
2	Particulate Matter (PM ₁₀) µg/m ³	85.0
3	Sulphur Dioxide as SO ₂ ug/m ³	9.7

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **02/01/2026**

Hitesh Kumar**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Kishangarh

Kishangarh

Phone:01463-250111

Fax :01463-250111

Signature valid

Digitally signed by Hitesh Kumar
Date: 2026.01.02 12:21:22 IST
Reason: Self Attested
Location:





**M/s Bharat Singh Shekhawat, ML No. 05/2013 Revenue villages of Tehsil
Kekri, Dist. Ajmer**

Unit was inspected by State Board Official on 29.07.2025 to categorically verify the reply received from unit in compliance of Head Office, Jaipur letter dated 25.07.2025 and following observations were made during the course of inspection –

Sr. No.	Deficiencies mentioned in show cause notice dated 04/04/2025	Status as on 29.07.2025
6 (i)	The Project Proponent has not carried out plantation to cover 1/3rd area of the mining lease. (Violation of condition no. 11 of consent to operate granted vide letter dated 07.02.2024).	<p>Plantation in year 2024 -</p> <ul style="list-style-type: none"> • During visit, approx. 3240 plans were observed in village Devmand, Gram Panchayat Piplaj, Tehsil Sawar and unit has submitted certificates for the same. • During visit, approx. 800 plants were observed in village Kadera, Tehsil Kekri and unit has submitted certificate for the same. <p>Plantation in year 2025 -</p> <ul style="list-style-type: none"> • During visit, approx. 180 saplings were observed in PHC Gulgaon, Tehsil Sawar and unit has submitted certificate for the same. • During visit, approx. 800 saplings were observed in charagah of Rajpura village, Tehsil Sawar and unit has submitted certificate for the same. • During visit, approx. 1200 saplings were observed in charagah of Bhandawas village, Tehsil Sawar and unit has submitted certificate for the same. • During visit, approx. 1000 saplings were observed in charagah of Aloli village, Tehsil Sawar and unit has submitted certificate for the same. • During visit, approx. 370 saplings were observed in power house of village near piplaj, Tehsil sawar and unit has submitted certificate for the same. • During visit, approx. 60 saplings were observed in veterinary health office, Sawar, Tehsil sawar and unit has submitted certificate for the same. • During visit, approx. 150 saplings were observed in Govt. Upper Primary School, Jaswantpura, Tehsil sawar and unit has submitted certificate for the same.

Ok



REGIONAL OFFICE
 RAJASTHAN STATE POLLUTION CONTROL BOARD
 SPL-2, 5th Phase, RIICO Ind. Area, Kishangarh, Dist-Ajmer
 E-mail:-rorpcb.kishangarh@gmail.com



Additionally unit representative has submitted plantation certificates as follows-
 Plantation in year 2022-

- 800 Nos. plantation certificate vide letter dated 24/08/2022 from Gram Panchayat Mehrukalan (certificate enclosed).
- 2000 Nos. plantation certificate vide letter dated 20/08/2022 from Gram Panchayat Gulgaon (certificate enclosed).
- 400 Nos. plantation certificate vide letter dated 20/08/2022 from Govt. Upper Primary School, Sankariya (certificate enclosed).
- 600 Nos. plantation certificate vide letter dated 20/08/2022 from Govt. Adarsh Sanskrit School, Kund Gate, Sawar (certificate enclosed).
- 1500 Nos. plantation certificate vide letter dated 26/07/2022 from Gram Panchayat Sawar (certificate enclosed).

Plantation in year 2023-

- 1500 Nos. plantation certificate vide letter dated 25/07/2023 from Gram Panchayat Sawar (certificate enclosed).
- 2200 Nos. plantation certificate vide letter dated 26/08/2023 from Gram Panchayat Piplaj (certificate enclosed).
- 1200 Nos. plantation certificate vide letter dated 10/08/2023 from Gram Panchayat Gulgaon (certificate enclosed).
- 200 Nos. plantation certificate vide letter dated 26/07/2023 from Adarsh Vidhya Mandir School, Sawar (certificate enclosed).
- 400 Nos. plantation certificate vide letter dated 26/07/2023 from Govt. Higher Secondary School, Sawar (certificate enclosed).
- 4800 Nos. plantation certificate vide letter dated 04/07/2023 from Gram Panchayat Piplaj (certificate enclosed).

As per approved mining plan, plantation carried out is adequate.(copy of relevant part of the mining plan is enclosed).

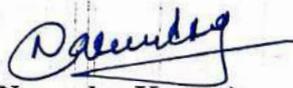
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REGIONAL OFFICE
 RAJASTHAN STATE POLLUTION CONTROL BOARD
 SPL-2, 5th Phase, RIICO Ind. Area, Kishangarh, Dist-Ajmer
 E-mail:-rorpcb.kishangarh@gmail.com



6(ii)	<p>No arrangements (provisions of water sprinkling system etc.) have been made in the lease area for control of fugitive emission resulting from transportation, loading, unloading of bajri. Mined bajri is not transported in covered vehicles. During visit, no water sprinkling system was observed in the lease area as well as transfer points. (Violation of condition no. 12, 16 & 19 of consent to operate granted vide letter dated 07.02.2024).</p>	<p>During inspection, mine was non-operational due to rainy season and flowing of river. The unit representative informed that water sprinkling is carried out during mining operation on haul roads through water tankers and that mined bajri is transported in covered vehicles.</p>
6 (iii)	<p>At a location near village Gulgaon weighbridge, an obstacle was made using large size stones across the river bed in mining lease area was observed which obstructs the natural flow of river and may cause damage to river ecology.(Violation of condition no. 21 of consent to operate granted vide letter dated 07.02.2024).</p>	<p>Boulder stone obstacle was observed in river bed at a location near village Gulgaon and removing process of boulder stone was ongoing during course of inspection. Unit representative informed that they made a complaint to Department of Mines & Geology, Sawar and Police Station, Kekri on 10/01/2025 & 26/01/2025 respectively as the boulders to obstruct the river flow were not put by them, but by the villagers. Copy of complaint made is enclosed. It is pertinent to mention here that no other obstacle in the lease area within khari river was observed.</p>


 (Narendra Kamar)
 JEE

Recommendations – In view of above, unit's application for CTO may be revoked and environmental compensation may be imposed on the unit. Datasheet for imposition of EC is enclosed herewith.


 (Nidhi Khandelwal)
 SEE & Regional Officer

Inspection Report

In compliance of the order dated 19.12.2025 passed by the Hon'ble NGT (PB), New Delhi in Original Application No.1145/2024 in matter of Neeraj Chaudhary versus State of Raj. & Ors, the mining lease M.L. No. 05/2013 M/s Bharat Singh Shekhawat, villages of tehsil Kekri, Dist. Ajmer was inspected on 11.02.2026 to verify the status of compliances of CTO & EC conditions. Details are as under:-

S. No.	Details	Description
01	Name of Mine	M/s Bharat Singh Shekhawat (ML No. 05/2013, Area 1025.70 Hectare, Revenue villages of Tehsil Kekri, Dist. Ajmer.
02	e-mail	--
03	Fax	-
04	Mobile	9571511501
05	Telephone	-
06	Coordinates of mine	Lat. 25.820238 N, Long. 75.200771 E Lat. 25.767026 N, Long. 75.131237 E Lat. 25.792135 N, Long. 75.085652 E
07	Lease no.	05/2013
08	Village & Tehsil	Revenue villages of Tehsil Kekri, Dist. Ajmer
09	Date of inspection	11.02.2026
10	Name and designation of person contacted	Sh. Hari Singh (Marketing Manager) Mob – 9001252381
11	Date of commencement of production	--
12	Validity of lease	25.05.2027
13	Name of Mineral	Bajri @ 30,00,000.00 TPA (ROM)
14	Type of mineral	Minor
15	Category of mine	Red
16	Status of operation	Operational
17	Status of consent under Air Act 1981	Consent to Operate was issued vide State Board's letter dated 07.02.2024 which is valid upto 25.05.2027.
18	Status of Environmental Clearance	Amended EC from SEIAA issued vide letter no. F1(4)/SEIAA/SEAC-Raj/Sectt/ Project/ Cat.1 (a) B1 (23867) /2023-24 dated 12.01.2024 for River Sand mining
19	Open cast / under ground mining	Open cast
20	Mechanized / semi mechanized/ manual mining	Semi mechanized mining
21	Number of mining pit	During course of inspection mine was operational at near village Gulagon, Mehrukalan & Devpura of tehsil kekri.
22	Details of over burden dumps	<ul style="list-style-type: none"> No overburden is generated in river sand mining.

23	Status of plantations	<ul style="list-style-type: none"> Plantation as per IR dated 29.07.2025 (Report enclosed). Approx. 7560 nos. of trees were planted. After that no new plantation was carried out by project proponent as reported.
24	Water Act, 1974	<ul style="list-style-type: none"> Not applicable.
25	Air Act, 1981	<ul style="list-style-type: none"> SPM generated from mining activity and movement of vehicles is being controlled by water spraying. No source of fuel odour sensed during the inspection.
26	Other observation	--
27	Remarks	The State Board had issued directions for deposition of environment compensation vide order dated 03/10/2025 and imposed EC of Rs. 43,68,0000/- in compliance of Hon'ble NGT (PB), New Delhi order dated 03.07.2025, in the in OA No. 1145/2024, Neeraj Choudhary Vs. State of Rajasthan & Ors. Further a OBH letter has been issued vide this office letter dated 25.02.2026 for deposition of environment compensation, giving OBH to the PP on 27.02.2026.

Status of CTO compliance-

Sr. No	Conditions	Compliance Status				
1	That this consent is being granted in favour of M/s. BHARAT SINGH SHEKHAWAT, a Mine of Minor Mineral having M.L.No-Ml.No.5/2013 in an area measuring 1025.7000 Hectares at/near Village- ,Tehsil-Kekri, District-Kekri	Noted & agreed by the unit.				
2	That this consent is valid for a period from 07/02/2024 to 25/05/2027	Noted & agreed by the unit.				
3	That this consent is valid for following mining activities :- <table border="1" data-bbox="247 1400 958 1561"> <thead> <tr> <th>Mineral Permitted</th> <th>Mining Capacity</th> </tr> </thead> <tbody> <tr> <td>1 Bajri (ROM)</td> <td>3000000.0000 TON PER ANNUM</td> </tr> </tbody> </table>	Mineral Permitted	Mining Capacity	1 Bajri (ROM)	3000000.0000 TON PER ANNUM	Noted & agreed by the unit.
Mineral Permitted	Mining Capacity					
1 Bajri (ROM)	3000000.0000 TON PER ANNUM					
4	That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.	Being complied. Ambient Air Quality monitoring was carried out by the State Board Officials on 11/02/2026 at the stock points of lease – (i) near village Gulgaon, (ii) Mehrukalan & (iii) Devpura of tehsil Kekri and results are within prescribed limit. The monitoring results are enclosed at Annexure -1.				
5	That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for	Agreed for compliance by the unit.				

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	which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.	
6	That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03.02.2022 and SEIAA vide letter dated 12.01.2024 are strictly complied with.	Agreed for compliance by the unit.
7	That the rules of sand mining in river of GOI may be strictly followed.	Agreed for compliance by the unit.
8	That this consent is valid for production of Bajri (ROM) @ 3000000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.	Agreed for compliance by the unit.
9	That the consent to operate granted by State Board under Air Act, 1981 vide letter no. F (Mines)/ Ajmer (Kekri)/ 6946(1)/2023-2024/318-322 dated 19.04.2023 shall be treated as null and void after this consent.	Noted & agreed by the unit.
10	That the CTO shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months.	Being complied.
11	That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma), Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Kishangarh.	Being complied. Plantation as per IR dated 29.07.2025 (Report enclosed). Approx. 7560 nos. of trees were planted. After that no new plantation was carried out by project proponent as reported.
12	That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.	Being complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.
13	That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both side shall be developed by the PP. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.	Being complied. Plantation as per IR dated 29.07.2025 (Report enclosed). Approx. 7560 nos. of trees were planted. After that no new plantation was carried out by project proponent as reported.
14	That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).	Being complied.

15	That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.	Being complied. Haul roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement
16	That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.	Being complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.
17	That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.	Agreed for compliance by the unit.
18	That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time.	Being complied.
19	That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.	Being complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.
20	That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.	Agreed for compliance by the unit.
21	That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.	Being complied. During inspection, no obstacle using large size stone across the river bed was observed.
22	This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.	Agreed for compliance by the unit.
23	That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter, if any.	Noted & agreed by the unit.
24	That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.
25	That the lease shall not intersect the ground water table without permission of CGWA.	Agreed for compliance by the unit.

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26	That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 3000000 TPA (ROM) from an effective mineable area of 1025.7 Ha. with maximum mineable depth of 3 meter.	Being complied. As per visual observation, no abnormal excavation of more than 03 meter depth was observed.
27	That all other general conditions enclosed as Annexure shall be strictly complied with.	Agreed for compliance by the unit.
28	That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.	Agreed for compliance by the unit.
29	That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.	Noted & agreed by the unit.
30	That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.	Noted & agreed by the unit.
31	That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.	Noted & agreed by the unit.

Status of EC Compliance -

C- Specific Condition:

S. No.	Condition	Compliance Status
1	The validity of EC may be kept co-terminus with the lease period.	Agreed for compliance by the unit.
2	Permissible Mining of Bed Material (Sand/Bajri) shall be limited to 30 Lakhs TPA (ROM) from an effective mineable area of 1025.70 Hectare.	Agreed for compliance by the unit.
3	The project proponent shall submit the monthly production details and the compliance of the plantation of the earlier EC to Regional Office of MoEF&CC and Mining Department, Govt of Rajasthan.	Agreed for compliance by the unit.
4	The project proponent shall take all measures for the surveillance as proposed by the project proponent. The status	Agreed for compliance by the unit.

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	of implementation with documentary proof needs to be submitted to Regional Office of MoEF&CC.	
5	The conservation plan in consultation with the Forest Department shall be implemented and compliance of the same shall be submitted to Regional Office of MoEF&CC.	Agreed for compliance by the unit.
6	The project proponent shall implement the mitigation measure to control the impact due to transportation viz. Kaccha road, transportation of sand from villages having habitation should be avoided. regular water sprinkling (3 times a day) before transportation of mineral, plantation on the both side of this road should be completed within 1 year trucks shall not be overloaded, spillage of the mineral to be avoided covered transportation. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC.	Being complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.
7	The project proponent shall implement all mitigation measure envisaged in the Environmental Management Plan (EMP) and committed during the presentation and subsequent submission. A separate Environment management cell (EMC) shall be created with suitable staff having relevant qualification in environment with supporting staff. Implementation report with supporting documents, test reports, geo-locations & photographs before and after and composition of EMC shall be submitted to the Regional Office of MoEF&CC.	Agreed for compliance by the unit.
8	The project proponent shall implement the occupational health plan and provide personal protective equipment to all the workers helmets, dust masks, ear muffs, provision of sage drinking water to workers, shelters for rest etc. In addition to this Occupational health check-up of all workers working in mine, and pulmonary function test for workers working in dusty areas. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC.	Agreed for compliance by the unit. Basic facilities such as drinking water, toilet, first aid box kit, temporary shelters for workers, shoes & face mask in personal protective equipment etc have been provided by the PP.
9	For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity a depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by EAC.	Agreed for compliance by the unit.

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Part-1- Statutory Compliance:-

S. No.	Condition	Compliance Status
1.	This Environment Clearance (EC) is subject to Order/direction of Hon'ble Supreme Court Of India, Hon'ble High Court, Hon'ble NGT and any other Court Of Low, as is application.	Agreed for compliance by the unit.
2.	The Project Proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2nd August, 2017 in Write Petition (Civil) No.114 of 2014 in matter of Common Cause versus Union of India & Or before commencing the mining operation.	Agreed for compliance by the unit.
3.	The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Write Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.	Agreed for compliance by the unit.
4.	In Cause the project falls within a distance of 10 Km from the boundary of a National Park/Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.	Being complied.
5.	This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF&CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.	Not applicable.
6.	This Environmental Clearance shall become operation only after receiving Forest Clearance (FC) under the provision of the Forest Conservation Act, 1980, if applicable to the Project.	Being complied.
7.	Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the condition stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.	Being complied.
8.	The PP shall adhere to the provision of the Mines Act, 1952, Mines and Minerals (Development & Regulation), Act, 2015	Agreed for compliance by the unit.

	and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBW) from time to time.	
9.	The Project Proponent shall obtain consents from all the concerned land owner, before start of mining operations, as per the provision of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.	Agreed for compliance by the unit.
10.	The Project proponent shall follow the mitigation measures provided in MoEF&CC "Office Memorandum No. Z-11013/57/2014-IA.II (M) dated 29th October, 2014, titled "Impact of mining activities on Habitation-Issues related to the mining Project wherein Habitation and villages are the part of mine lease areas or Habitation and villages are surrounded by the mine lease area".	Agreed for compliance by the unit.
11.	The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water of the project.	Agreed for compliance by the unit. Water requirements are met through water tankers.
12.	A copy of EC letter will be marked to concerned Panchayat/local NGO etc. if any, from whom suggestion/representation has been received while processing the proposal.	Reported to be complied.
13.	State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.	Complied.
14.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of the which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.	Reported to be complied.
15.	The Project Proponent shall inform the MOEF & CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provision of the para 11 of EIA Notification, 2006 as amended from time to time.	Agreed for compliance by the unit.
16.	The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA Notification dated 15.01.2016 and 01.07.2016 then such mining lease will	Not applicable. As lease area measuring 1025.7000 hectares villages of Tehsil Kekri, District-Ajmer which is already more

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	be executed/ registered only after public hearing has taken place from the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.	than 5 hectares.
17	The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is growth of fodder, flora, fauna etc.	Agreed for compliance by the unit.
18	That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligation prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.	Agreed for compliance by the unit.
19	No further expansion or modification in the project shall be carried out without prior approval of the SEIAA/MOEF& CC as the case may be. In case of deviation or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.	Agreed for compliance by the unit.
20	The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.	Agreed for compliance by the unit.
21	Officials from the Department of Environment, Government of Rajasthan, Jaipur/Regional Office of MOEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MOEF& CC, Lucknow, Department of Environment, Government of Rajasthan, Jaipur/ RSPCB.	Agreed for compliance by the unit.
22	The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in the time bound and satisfactory manner.	Agreed
23	The above condition shall be enforced among others the	Agreed for compliance by the unit.

	provision of the water (Prevention and control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.	
24	The PP shall obtain prior clearance from forestry and wildlife including clearance from standing Committee of National Board of Wild Life (if applicable). It is further categorically state that grant of EC does not necessary imply that Forestry and Wild life clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance for forestry and Wildlife aspects shall be entirely at the cost and risk and PP and MoEF & CC/SEIAA/SEAC/DOE shall not be responsible in this regard in any manner.	Agreed for compliance by the unit.
25	The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.	Agreed
26	The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e- mail as well as hard copy duly signed by competent person of company.	Agreed for compliance by the unit.
27	This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Law.	Agreed
28	The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.	Agreed for compliance by the unit.
29	Drills shall either be operated with dust extractors or equipped with water injections system.	Not applicable.
30	Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MoEF/ NABL/ CPCB/ RSPCB/ Government approved lab.	Being complied. Ambient Air Quality monitoring was carried out by the State Board Officials on 11/02/2025 at the stock points of lease – (i) near village Gulgaon, (ii) Mehrukalan & (iii) Devpura of tehsil Kekri and results are within prescribed

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		limit. The monitoring results are enclosed at Annexure -1.
31	Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.	Not applicable. As blasting operations are not carried out during river sand mining operations.
32	The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.	Being complied. During inspection open cast method mining was observed.
33	In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MOEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'	Being complied. As per visual observation, no abnormal excavation of more than 03 meter depth was observed.
34	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	Agreed.

2- Air quality monitoring and preservation:-

S. No.	Condition	Compliance Status
1.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PMI 0, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.	Ambient Air Quality monitoring was carried out by the State Board Officials on 11/02/2026 at the stock points of lease – (i) near village Gulgaon, (ii) Mehrukalan & (iii) Devpura of tehsil Kekri and results are within prescribed limit. The monitoring results are enclosed at Annexure -1.
2	Effective safeguard measures for prevention of dust	Being complied.

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<p>generation and subsequent suppression (like regular water sprinkling, metaled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF & CC/ Central Pollution Control Board.</p>	<p>It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.</p>
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3- Water quality monitoring and preservation:-

S. No.	Condition	Compliance Status
1.	<p>In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF & CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro- geological study of the area.</p>	<p>Agreed for compliance by the unit.</p>
2	<p>Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board</p>	<p>Agreed for compliance by the unit.</p>
3	<p>Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water</p>	<p>Agreed for compliance by the unit.</p>

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	Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.	
4	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MOEF & CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.	Agreed for compliance by the unit. During inspection, no obstacle using large size stone across the river bed was observed.
5	Quality of polluted water generated from mining operation which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and total Suspended Solids (TSS). The monitored data shall in public domain, on a website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the company. The circular No. I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.	Not applicable. There is no waste water generation during mining operation and there is no on-site vehicle workshop as all the vehicles deployed on the mine are on contractual basis.
6	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basic to augment ground water resources in the area in consultation within Central Ground Water Board/ State Groundwater Department.	Agreed for compliance by the unit.

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	A report on amount of water recharged needs to be submitted to Regional Office MOEF & CC annually.	
7	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to be notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.	Not applicable. There is no waste water generation during mining operation and there is no on-site vehicle workshop as all the vehicles deployed on the mine are on contractual basis.
8	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF &CC and State Pollution Control Board.	Agreed for compliance by the unit.

4- Noise and vibration monitoring and prevention:-

S. No.	Condition	Compliance Status
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.	Agreed for compliance by the unit.
2	The illumination and sound at night at project sites disturb the villages in respect in both human and animal population. Consequent sleeping disorders and stress may affect the health the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.	Being complied. As reported by unit representative no work related to mining is being done at night.
3	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operation of HEMM, etc. Should be provided with ear plugs/ muffs. All personnel including laborers working in dusty area shall be provided with protective respiratory devices along with adequate training awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.	Being complied. Necessary steps have been taken by the unit to reduce the noise pollution at source. PPEs like earplug have been provided to workmen on machinery.
4	The ambient noise level should conform to the standards prescribed under E(P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.	Agreed for compliance by the unit.

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5- Mining Plan:-

S. No.	Condition	Compliance Status
1.	The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc., No. change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O. B. & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.	Agreed for compliance by the unit.
2	The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/ Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF & CC/SEIAA/SPCB for record and verification.	Agreed for compliance by the unit.
3	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF & CC/SEIAA/SPCB and its concerned Regional Office.	Agreed for compliance by the unit.

6- Land reclamation:-

S. No.	Condition	Compliance Status
1.	The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.

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	The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S. w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.	
2	The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.
3	The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.
4	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/geo-membranes/ clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.
5	The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF & CC/RSPCB.	Not Applicable. As there is no Overburden (OB) Dump in river sand mining.
6	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.	Not Applicable.
7	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dams to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years	Not Applicable.

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	data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper setting of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.	
8	The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.	Not Applicable.

7- Transportation:-

S. No.	Condition	Compliance Status
1.	No transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.	Being complied. The transportation of material from stock pile is done through covered trucks. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement.
2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer pints, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipment like bag filters, vacuum suction	Being complied. The transportation of material from stock pile is done through covered trucks. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling

oll

hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.	was being done to control fugitive dust emission from road during vehicular movement.
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8- Green Belt:-

S. No.	Condition	Compliance Status
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.	Being complied. Plantation as per IR dated 29.07.2025 (Report enclosed). Approx. 7560 nos. of trees were planted. After that no new plantation was carried out by project proponent as reported.
2	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.	Being complied. Plantation as per IR dated 29.07.2025 (Report enclosed). Approx. 7560 nos. of trees were planted. After that no new plantation was carried out by project proponent as reported.
3	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.	Agreed for compliance by the unit.
4	The Project. Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora	Agreed for compliance by the unit.

	and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.	
5	And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/SEIAA.	Agreed for compliance by the unit.

9- Public hearing and human health issues:-

S. No.	Condition	Compliance Status
1.	The project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/preventive measures be taken. A status report on the same may be sent to MoEF & CC/SEIAA / Regional Office and DGMS on half-yearly basis.	Agreed for compliance by the unit.
2	The Project Proponent must demonstrate commitment to work towards "Zero Harm" from their mining activities as carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand wasting, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard, of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.	Agreed for compliance by the unit.
3	The proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X- Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a	Agreed for compliance by the unit.

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	<p>Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years, It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17x14 inches and of good quality).</p>	
4	<p>The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X- Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office. MoEF & CC/SEIAA annually along with details of the relief and compensation paid to workers having above indications.</p>	Agreed for compliance by the unit.
5	<p>The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.</p>	Agreed for compliance by the unit.
6	<p>Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic</p>	<p>Being Compiled. Basic facilities such as drinking water, toilet, first aid box, temporary shelters for workers etc have been provided by the PP.</p>

all

	waste water should be treated with STP in order to avoid contamination of underground water.	
7	The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.	Agreed for compliance by the unit.

10- Miscellaneous:-

S. No.	Condition	Compliance Status
1.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC/SEIAA/SPCB.	Agreed for compliance by the unit.
2	The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Agreed for compliance by the unit.
3	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MoEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.	Agreed for compliance by the unit.
4	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF & CC/ SEIAA/ SPCB.	Agreed for compliance by the unit.
5	The MoEF & CCI SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF & CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data/ intonation / monitoring reports.	Agreed for compliance by the unit.
6	Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF &, CCI SELAA/ SPCB and its concerned Regional Office.	Agreed for compliance by the unit.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/Wildlife Sanctuary and outside notified ESZ):-

S. No.	Condition	Compliance Status
1.	The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.	Not applicable.
2	The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.	Not applicable.
3	The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.	Not applicable.
4	The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCE under the Water and Air act.	Not applicable.
5	The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ National park.	Not applicable.
6	The PP shall ensure that the, transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National park.	Not applicable.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.03.2017 and 08.03.2018 and OMs dated 30.05.2018, 04.07.2018 of the MoEF&CC):-

S. No.	Condition	Compliance Status
1.	The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s	Not applicable.

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	Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.	
2	In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.	Not applicable.
3	The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.	Agreed for compliance by the unit.
4	The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.	Agreed for compliance by the unit.

General Conditions:-

S. No.	Condition	Compliance Status
1.	That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to the comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit/ project Proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	Agreed for compliance by the unit.
2	No further expansion or modification in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and forest as the case may be. In case of deviation or alterations in the project proposal from the those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	Agreed for compliance by the unit.
3	The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow/ RSPCB/ CPCB/ SEIAA, Department of Environment Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to	Agreed for compliance by the unit.

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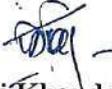
	monitoring agencies.	
4	The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.	Agreed for compliance by the unit.
5	The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.	Agreed for compliance by the unit.
6	Officials from the Department of Environment, Government Of Rajasthan, Jaipur/ Regional office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguard should be given full cooperation, facilities and documents/data by the project proponent during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional office of MoEF, Lucknow /SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.	Agreed for compliance by the unit.
7	The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in the time bound and satisfactory manner.	Agreed for compliance by the unit.
8	The project Proponent should advertise in the least two local Newspaper widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letter available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The Advertisement should be made within 7 day from the day of issue of clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.	Being complied
9	The above condition shall be enforced among other under the provision of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control Of Rajasthan) Act, 1981, the Environment (Protection) Act, 1986, the public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.	Agreed for compliance by the unit.
10	The PP Shall obtain prior clearance for Forestry and Wild Life angle including clearance from standing committee of National Board of Wild Life (If applicable). It is further	Not applicable.

	<p>categorically stated that grant of EC does not necessary imply that forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The Investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MoEF/SEIAA shall not be responsible In this regard in any manner.</p>	
11	<p>The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above condition in not satisfactory.</p>	<p>Agreed for compliance by the unit.</p>
12	<p>Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tanker fitted with sprinklers. The material transfer point should be invariably be provided with bag filters and or dry fogging system. In Case of Belt-conveyors facilities the system should be fully covered to avoid Air borne dust; use of effective sprinkler system to suppress fugitive dust on haul roads and other transport road shall be ensured.</p>	<p>Being complied. It was observed during inspection that basic arrangements to control the dust propagation in Mine area have been adopted. Roads have been compacted and water sprinkling was being done to control fugitive dust emission from road during vehicular movement. Transportation of material from stock pile is done through covered trucks.</p>
13	<p>Periodic monitoring of ambient air quality shall be carried out from PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the station (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets frequency monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RSPCB). Six Monthly report of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional Office, Lucknow.</p>	<p>Being complied. Ambient Air Quality monitoring was carried out by the State Board Officials on 11/02/2026 at the stock points of lease – (i) near village Gulgaon, (ii) Mehrukan & (iii) Devpura of tehsil Kekri and results are within prescribed limit. The monitoring results are enclosed at Annexure -1.</p>
14	<p>Personnel working in dusty area shall wear protective respiratory devises they shall also be provided with adequate training and information on safety and health aspects.</p>	<p>Being complied. Basic facilities such as shoes & face mask in personal protective equipment etc have been provided by the PP.</p>
15	<p>The ambient noise level should confirm to the standards prescribed under E (P) A Rules 1986 viz 75 dB A during day time and 70 dB (A) during night time.</p>	<p>Agreed for compliance by the unit.</p>
16	<p>The PP shall submit environmental statement for the financial year ending 31st march in form-5 as prescribed under the environment (Protection) Rules, 1986 as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/ SEIAA and shall also be the put on the websites of company along with the status of compliance of environmental clearance</p>	<p>Agreed for compliance by the unit.</p>

	condition and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by email as well as hard copy duly signed by competent person of company.	
17	The Mining Department will ensure that while executing the mining lease, If the mining lease forms a cluster of total area of more than 5.0 ha. In accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place from the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining department will further ensure that revised EC is also obtained by such mining lease holder (S) in cluster.	Not applicable. As lease area measuring 1025.7000 hectares villages of Tehsil Kekri, District-Ajmer which is already more than 5 hectares.
18	The Mining lease holder shall, after ceasing mining operations undertake re-grassing the mining area and any other area which have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.	Agreed for compliance by the unit.
19	This EC is being issued on the condition that the applied area is at a distance of more than 50 meters from the boundary of the closest forest area as stated by project proponent in Form I.	Agreed for compliance by the unit.

Remarks: Environmental Compensation of Rs. 43,68,000/- was imposed against the mining lease vide Board's letter dated 03/10/2025, which has not been paid by the lessee till date. An OBH in this regard was given to the lessee on 27.02.2026, during which, the lease representative expressed unwillingness to deposit the same. Copy of the OBH proceedings is enclosed herewith for further necessary action.

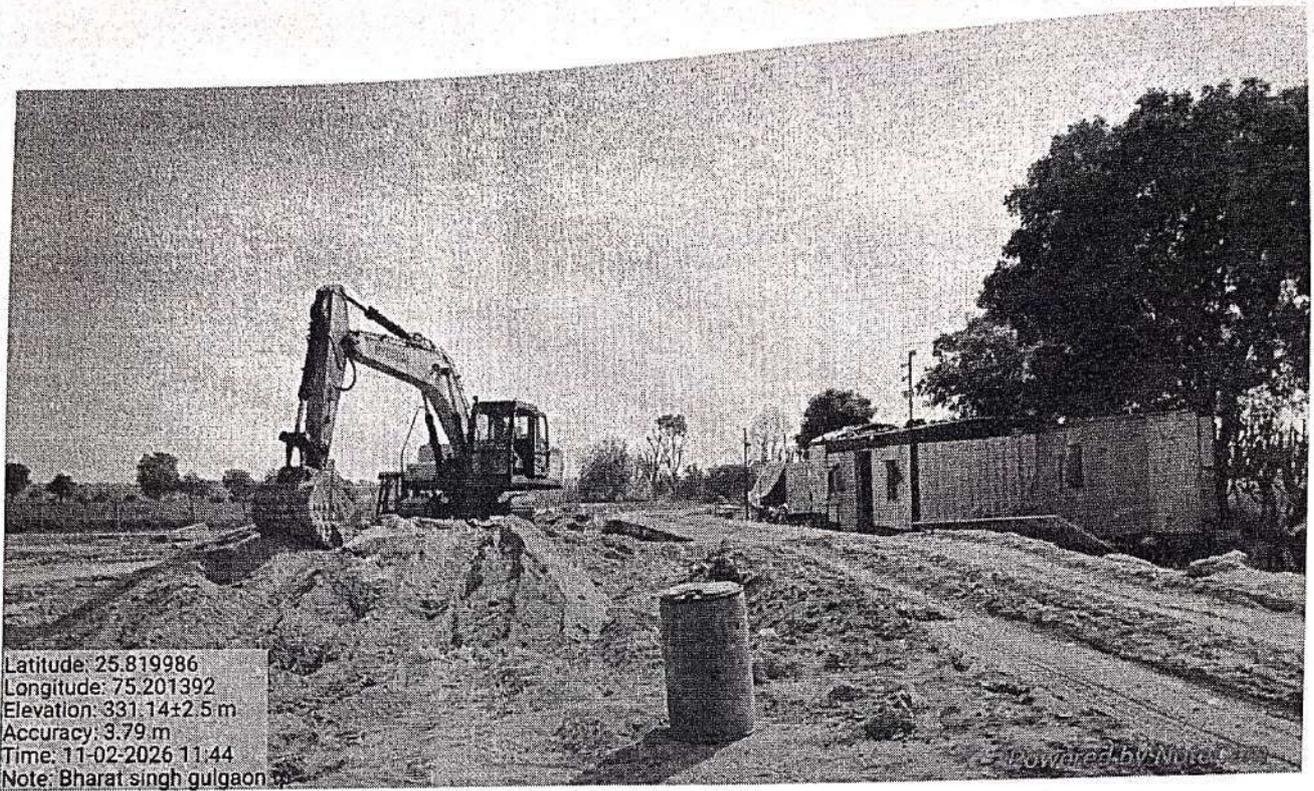

(Narendra Kamar)
AEE

C/s

(Nidhi Khandelwal)
SEE & Regional Officer



all





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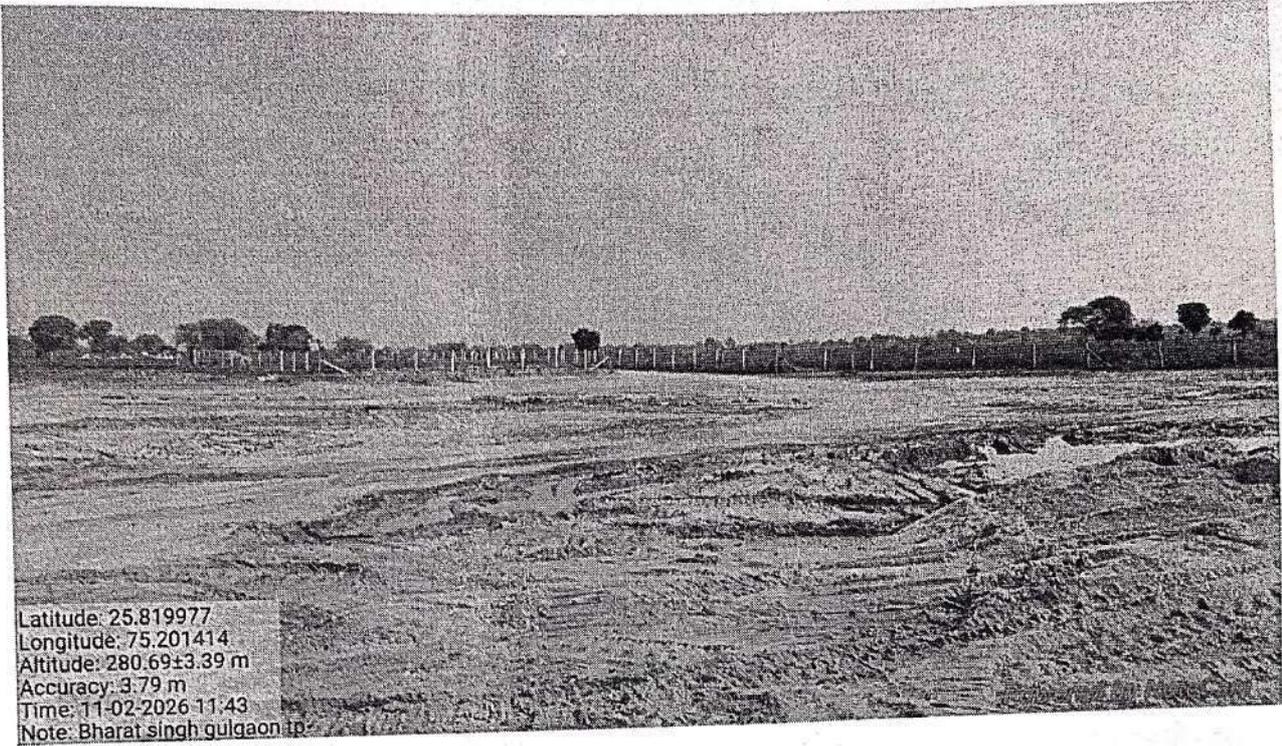
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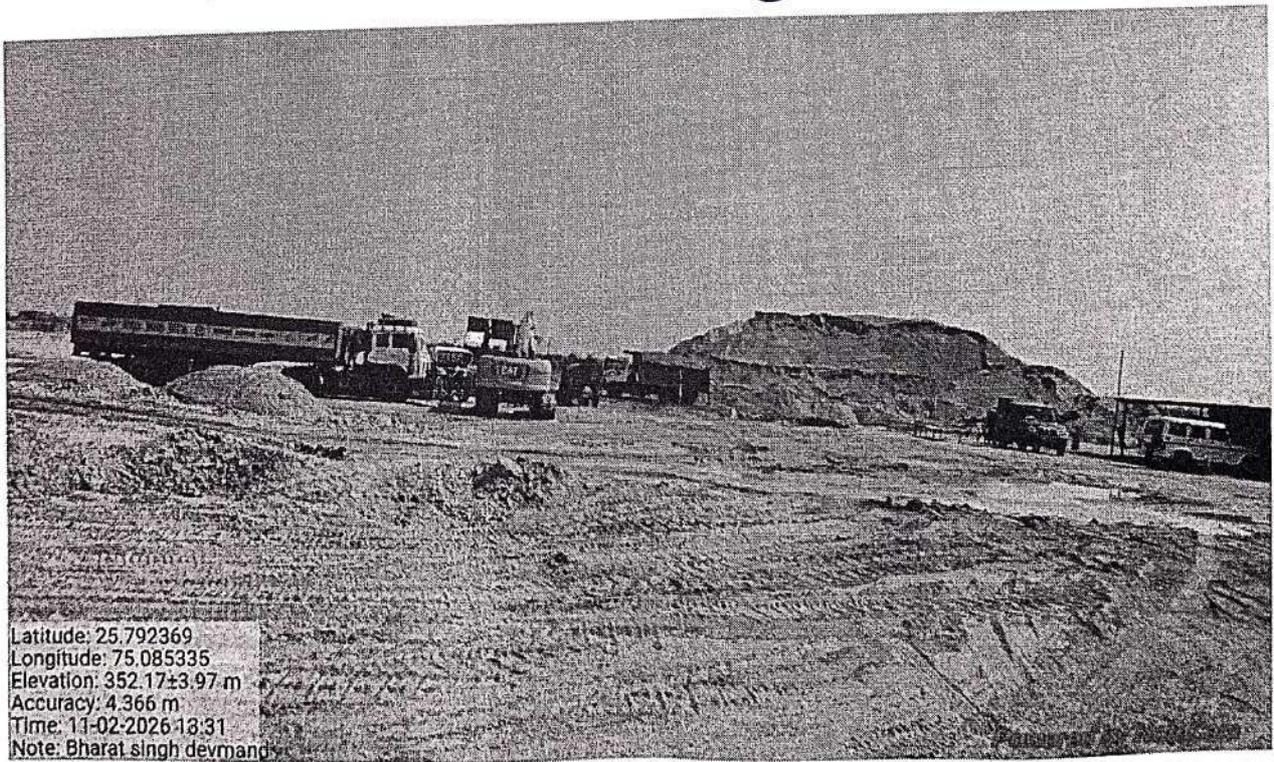


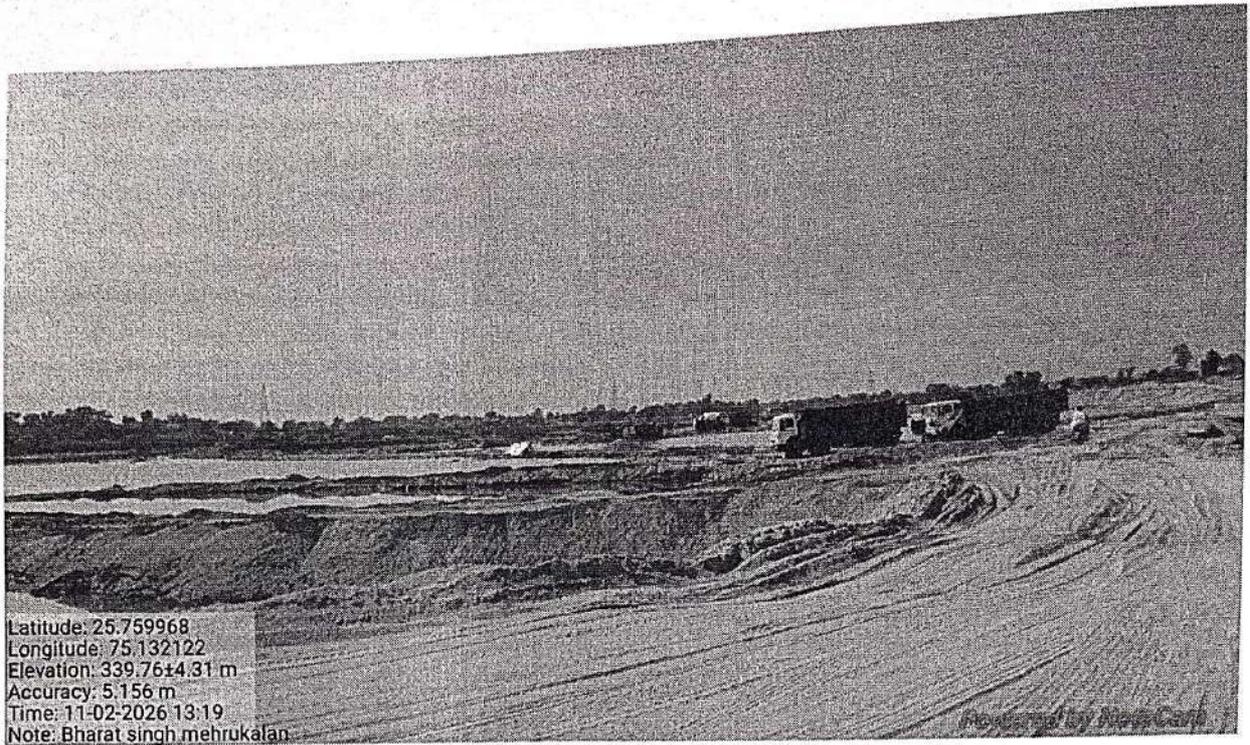
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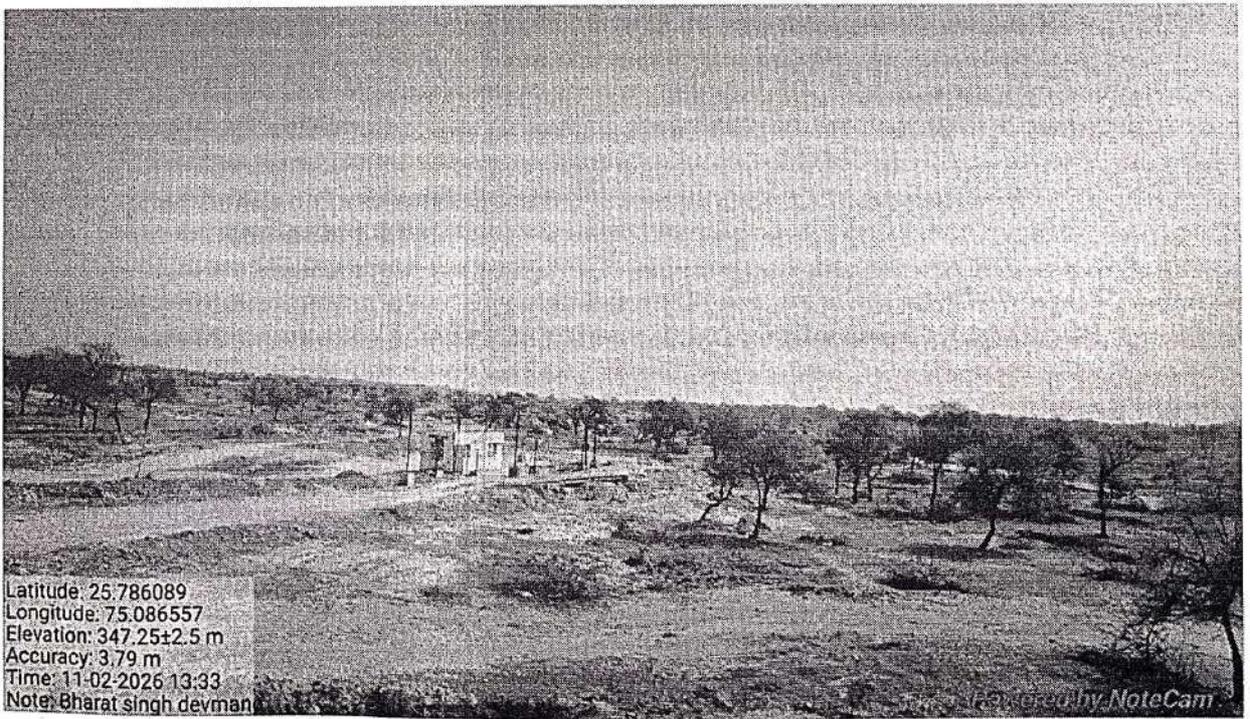




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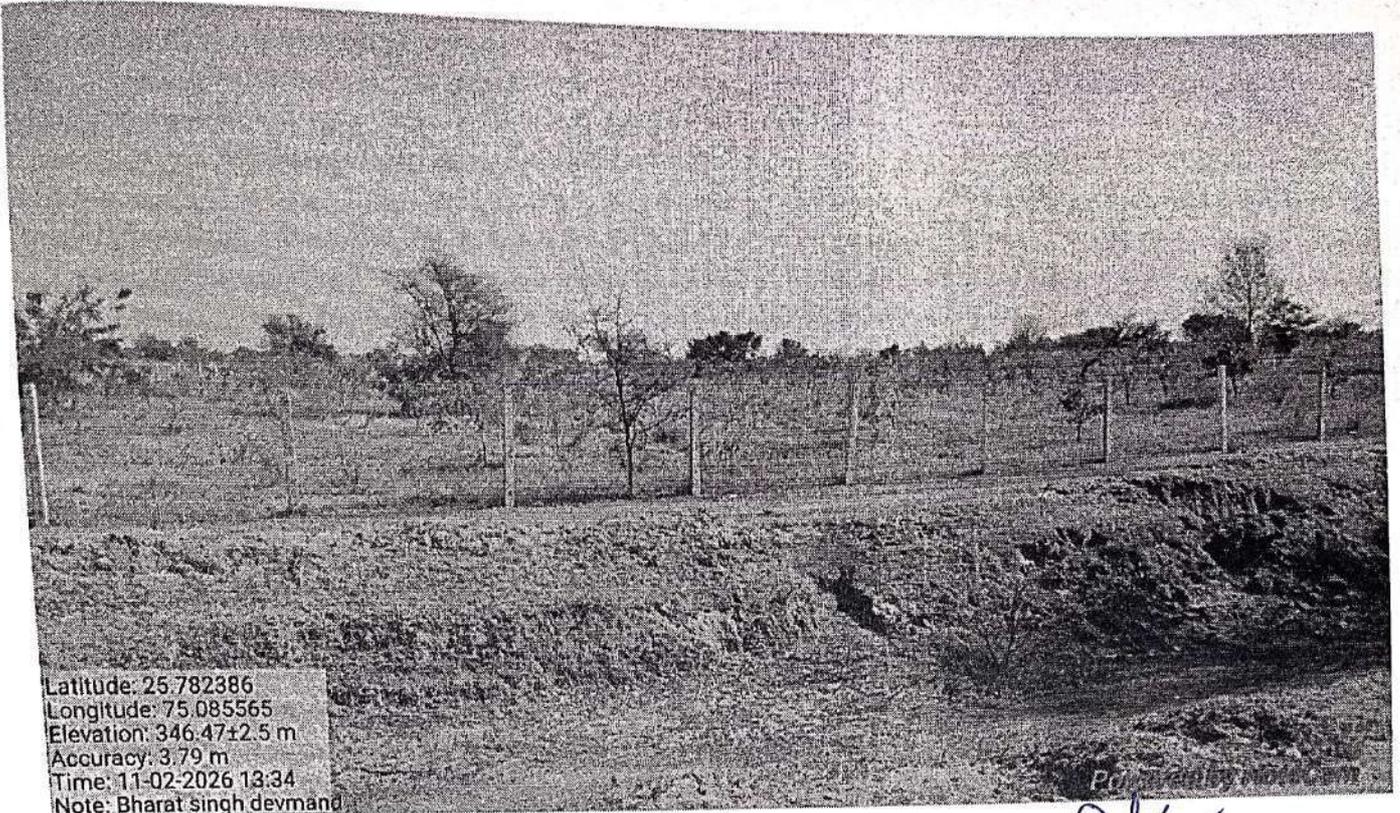
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OK



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Photography by www.mohit.com

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FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3081

Report On : 16/02/2026

I hereby certify that I **Hitesh Kumar**, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 12/02/2026 from Dr. Vikas Singh, SO, Kishangarh ,RSPCB Kishangarh a sample of Ambient Air Quality of M/s Bharat Singh Shekhawat ML No. 05/2013 , Tehsil Kekri, District Ajmer , District Ajmer Collected from Ambient Air Quality Monitoring Near Stock Point at Village Gulgaon (Latitude 25.819948,Longitude 75.201261) Collected on 11/02/2026. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2026 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	27.0
2	Particulate Matter (PM ₁₀) µg/m ³	83.0
3	Sulphur Dioxide as SO ₂ ug/m ³	10.0

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/02/2026**

Hitesh Kumar

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Kishangarh

Kishangarh

Phone:01463-250111

Fax :01463-250111

Signature valid

Digitally signed by Hitesh Kumar
Date: 2026.02.16 11:08:18 IST
Reason: Self Attested
Location:



RAJASTHAN STATE POLLUTION CONTROL BOARD**REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

Report No. : 3082

Report On : 16/02/2026

I hereby certify that I Hitesh Kumar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 12/02/2026 from Dr. Vikas Singh, SO, Kishangarh ,RSPCB Kishangarh a sample of Ambient Air Quality of M/s Bharat Singh Shekhawat ML No. 05/2013 , Tehsil Kekri, District Ajmer , District Ajmer Collected from Ambient Air Quality Monitoring Near Stock Point at Village Mehru Kalan (Latitude 25.766999,Longitude 75.130988) Collected on 11/02/2026. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2026 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	27.0
2	Particulate Matter (PM ₁₀) µg/m ³	85.0
3	Sulphur Dioxide as SO ₂ ug/m ³	9.5

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 16/02/2026

Hitesh Kumar**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Kishangarh

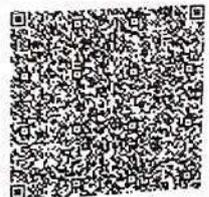
Kishangarh

Phone:01463-250111

Fax :01463-250111

Signature valid

Digitally signed by Hitesh Kumar
Date: 2026.02.16 14:45:00 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3083

Report On : 16/02/2026

I hereby certify that I **Hitesh Kumar**, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 12/02/2026 from **Dr. Vikas Singh, SO, Kishangarh ,RSPCB Kishangarh** a sample of Ambient Air Quality of **M/s Bharat Singh Shekhawat ML No. 05/2013 , Tehsil Kekri, District Ajmer , District Ajmer** Collected from **Ambient Air Quality Monitoring Near Stock Point at Village Devpura (Latitude 25.791945,Longitude 75.085636)** Collected on 11/02/2026. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/02/2026 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	24.2
2	Particulate Matter (PM ₁₀) µg/m ³	82.0
3	Sulphur Dioxide as SO ₂ ug/m ³	11.5

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 16/02/2026

Hitesh Kumar

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Kishangarh

Kishangarh

Phone:01463-250111

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Digitally signed by Hitesh Kumar
Date: 2026.02.16 14:46:09 IST
Reason: Self Attested
Location:





REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
SPL-2, 5th Phase, RIICO Ind. Area, Kishangarh, Dist-Ajmer
E-mail:-rorpcb.kishangarh@gmail.com



**M/s Bharat Singh Shekhawat, ML No. 05/2013 Revenue villages of Tehsil
Kekri, Dist. Ajmer**

Unit was inspected by State Board Official on 29.07.2025 to categorically verify the reply received from unit in compliance of Head Office, Jaipur letter dated 25.07.2025 and following observations were made during the course of inspection –

Sr. No.	Deficiencies mentioned in show cause notice dated 04/04/2025	Status as on 29.07.2025
6 (i)	The Project Proponent has not carried out plantation to cover 1/3rd area of the mining lease. (Violation of condition no. 11 of consent to operate granted vide letter dated 07.02.2024).	<p>Plantation in year 2024 -</p> <ul style="list-style-type: none"> • During visit, approx. 3240 plans were observed in village Devmand, Gram Panchayat Piplaj, Tehsil Sawar and unit has submitted certificates for the same. • During visit, approx. 800 plants were observed in village Kadera, Tehsil Kekri and unit has submitted certificate for the same. <p>Plantation in year 2025 -</p> <ul style="list-style-type: none"> • During visit, approx. 180 saplings were observed in PHC Gulgaon, Tehsil Sawar and unit has submitted certificate for the same. • During visit, approx. 800 saplings were observed in charagah of Rajpura village, Tehsil Sawar and unit has submitted certificate for the same. • During visit, approx. 1200 saplings were observed in charagah of Bhandawas village, Tehsil Sawar and unit has submitted certificate for the same. • During visit, approx. 1000 saplings were observed in charagah of Aloli village, Tehsil Sawar and unit has submitted certificate for the same. • During visit, approx. 370 saplings were observed in power house of village near piplaj, Tehsil sawar and unit has submitted certificate for the same. • During visit, approx. 60 saplings were observed in veterinary health office, Sawar, Tehsil sawar and unit has submitted certificate for the same. • During visit, approx. 150 saplings were observed in Govt. Upper Primary School, Jaswantpura, Tehsil sawar and unit has submitted certificate for the same.

OK



Additionally unit representative has submitted plantation certificates as follows-
Plantation in year 2022-

- 800 Nos. plantation certificate vide letter dated 24/08/2022 from Gram Panchayat Mehrukalan (certificate enclosed).
- 2000 Nos. plantation certificate vide letter dated 20/08/2022 from Gram Panchayat Gulgaon (certificate enclosed).
- 400 Nos. plantation certificate vide letter dated 20/08/2022 from Govt. Upper Primary School, Sankariya (certificate enclosed).
- 600 Nos. plantation certificate vide letter dated 20/08/2022 from Govt. Adarsh Sanskrit School, Kund Gate, Sawar (certificate enclosed).
- 1500 Nos. plantation certificate vide letter dated 26/07/2022 from Gram Panchayat Sawar (certificate enclosed).

Plantation in year 2023-

- 1500 Nos. plantation certificate vide letter dated 25/07/2023 from Gram Panchayat Sawar (certificate enclosed).
- 2200 Nos. plantation certificate vide letter dated 26/08/2023 from Gram Panchayat Piplaj (certificate enclosed).
- 1200 Nos. plantation certificate vide letter dated 10/08/2023 from Gram Panchayat Gulgaon (certificate enclosed).
- 200 Nos. plantation certificate vide letter dated 26/07/2023 from Adarsh Vidhya Mandir School, Sawar (certificate enclosed).
- 400 Nos. plantation certificate vide letter dated 26/07/2023 from Govt. Higher Secondary School, Sawar (certificate enclosed).
- 4800 Nos. plantation certificate vide letter dated 04/07/2023 from Gram Panchayat Piplaj (certificate enclosed).

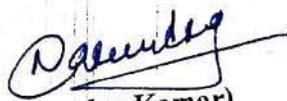
As per approved mining plan, plantation carried out is adequate.(copy of relevant part of the mining plan is enclosed).

M/c

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6(ii)	<p>No arrangements (provisions of water sprinkling system etc.) have been made in the lease area for control of fugitive emission resulting from transportation, loading, unloading of bajri. Mined bajri is not transported in covered vehicles. During visit, no water sprinkling system was observed in the lease area as well as transfer points. (Violation of condition no. 12, 16 & 19 of consent to operate granted vide letter dated 07.02.2024).</p>	<p>During inspection, mine was non-operational due to rainy season and flowing of river. The unit representative informed that water sprinkling is carried out during mining operation on haul roads through water tankers and that mined bajri is transported in covered vehicles.</p>
6(iii)	<p>At a location near village Gulgaon weighbridge, an obstacle was made using large size stones across the river bed in mining lease area was observed which obstructs the natural flow of river and may cause damage to river ecology. (Violation of condition no. 21 of consent to operate granted vide letter dated 07.02.2024).</p>	<p>Boulder stone obstacle was observed in river bed at a location near village Gulgaon and removing process of boulder stone was ongoing during course of inspection. Unit representative informed that they made a complaint to Department of Mines & Geology, Sawar and Police Station, Kekri on 10/01/2025 & 26/01/2025 respectively as the boulders to obstruct the river flow were not put by them, but by the villagers. Copy of complaint made is enclosed. It is pertinent to mention here that no other obstacle in the lease area within khari river was observed.</p>


(Narendra Kumar)
JEE

Recommendations – In view of above, unit's application for CTO may be revoked and environmental compensation may be imposed on the unit. Datasheet for imposition of EC is enclosed herewith.


(Nidhi Khandelwal)
SEE & Regional Officer